

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION No. 48/2025

IN

ORIGINAL APPLICATION No. 280/2025

IN THE MATTER OF

Mokshi Bhardwaj

...Applicant

Versus

Union of India & Ors.

...Respondent(s)

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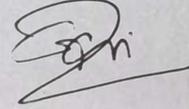
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16. Vakalatnama

57

Through



Gigi C. George Advocate

Standing Counsel (UOI)

Date : 13.10.2025
Place : New Delhi

Ch. No. 457, Lawyers Block,

DHC, New Delhi

Gigicgeorge.adv42@yahoo.in

M-9810625315



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
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EXECUTION APPLICATION NO. 48/2025

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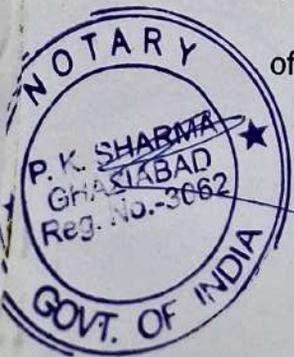
...Respondent(s)

ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO.

12 DIRECTOR, UTTAR PRADESH GROUND WATER

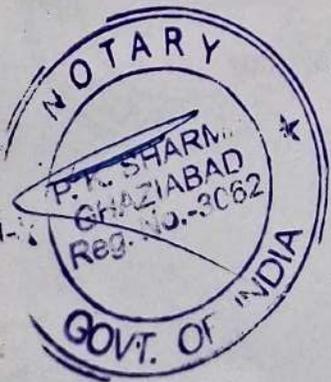
DEPARTMENT.

I, Ms. Srishti Jaiswal, aged about 33 years working as Nodal Officer
of the District Ground Water Management Council, Ghaziabad,



having office at Vikas Bhawan, Room No. 329, Second floor, 6-A, Rajnagar, Ghaziabad - 201002, do hereby solemnly state and affirm as under: -

1. That deponent is well conversant with the facts and circumstances of the case and duly authorized to swear and affirm this affidavit on behalf of the Respondent No. 12 i.e. Director, Uttar Pradesh Ground Water Department.
2. That the Execution Application has been registered under Section 25 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') in exercise of the execution of order in original application 280/2025, which was disposed of by this Hon'ble Court vide order dated 30.05.2025, which is annexed here as **ANNEXURE EA-1**.
3. That along with the concern raised by applicant in execution petition for non-compliance of the order dated 30.05.2025 passed in Original application no. 280/2025, the applicant has submitted that the school was also found to be illegally abstracting groundwater through 03 borewells without obtaining



requisite permission under the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019.

4. That a Preliminary notice was sent to the school on 14.05.2025, annexed here as **ANNEXURE EA-2**, citing the complaint by the applicant received via post in the undersigned office on 12.05.2025, annexed here as **ANNEXURE EA-3**, the response by school to which was received on 09.06.2025 stating that there are no borewells in the premises of the school as water is being supplied by the Municipal Corporation, annexed here as **ANNEXURE EA-4**.

5. That an inspection was conducted by the undersigned on 20.06.2025, copy of the inspection report is annexed here as **ANNEXURE EA-5**, where the following findings were made-

- i. On site verification shows that the school has water supply from Municipal Corporation/Nagar Nigam, which was being stored in 05 water tanks for usage. Apart from this, the school has 02 functional borewells and 01 de-functional borewell which is not in use. The school is establishing a STP of approximately 90 KLD capacity, whose work was



in progress during the time of inspection. 05 Rainwater Harvesting structures have also been constructed within the school premises which were found functional at the time of inspection.

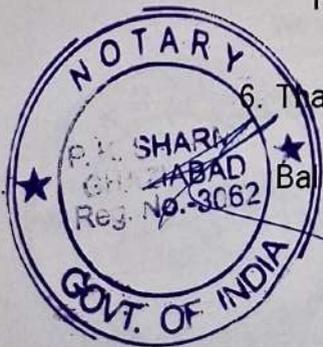
- ii. The school authorities informed that, municipal water supply which was being stored in tanks was being used for construction purpose before the complaint and later the school has submitted 02 bills for water being purchased for construction via tankers, annexed here as **ANNEXURE EA-6**, which was also verified by the fact that no functional borewells were found near the site of construction. Both the functional borewells present within the premises were located on the opposite end of the construction site, details of which are as follows-

BOREWELL 1- BEHIND SWIMMING POOL AREA

BOREWELL 2- ON RIGHT HAND SIDE CORNER OF FIELD/SPORTS GROUND.

6. That a show-cause notice was issued to Respondent No. 11,

Bal Bharti Public School, Brij Vihar, Ghaziabad for illegal

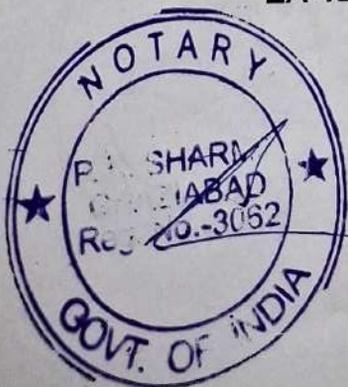


abstraction of groundwater from 02 borewells on 21.06.2025 for a period of 15 days, failing which the respondent would be penalized under Section-39 (1-B) of the U.P. Groundwater (management & regulation) Act-2019, annexed here as **ANNEXURE EA-7**, the response by school to which dated 08.07.2025 was received in office on 09.07.2025, annexed here as **ANNEXURE EA-8**, wherein the School informed that they have applied for NOC from UPGWA on 08.07.25 for 02 operational borewells, the copy of the applications are annexed here as **ANNEXURE EA-9**.

7. That an inspection was again conducted on 01.08.2025 by the task force, district groundwater management council, to verify the compliances and documents submitted along with the applications of NOC, where it was found that the school authorities had installed flowmeters on both the functional borewells and the average annual running days of the school was also verified by the attendance register which was 180-190 days.



8. That section-12 of the U.P. Groundwater Act-2019 states that, "No person or group of persons or institution or agency or establishment shall construct any new well For Commercial, Industrial, Infrastructural and Bulk Use within notified areas", (copy of the GW Act is annexed here as **ANNEXURE EA-10**), which was further amended as per the notification no. 331/76-3-2021-44NG/2020 Lucknow, dated 02.03.2021, issued by U.P. Shashan Namami Gange Tatha Grameen Jalapurti Anubhag-3, that all existing/new industries/organizations in Uttar Pradesh, falling in the category of MSME, except new packaged water industries are exempted from the operation of Section-12 of the Ground water act, the copy of which is annexed here as **ANNEXURE EA-11**.
9. That the applications for NOC applied by the school were rejected by the district council, as the applications were applied on behalf of CHILD EDUCATION SOCIETY whereas the MSME certificate submitted, annexed here as **ANNEXURE EA-12**, for availing the exemption in section-12 of the act was



in the name of Bal Bharti School, Brij Vihar which did not fulfil the eligibility criteria.

10. That failing the compliance of the show-cause notice issued to the school i.e. rejection of applications for NOC, the district council via its chairman, District Magistrate, Ghaziabad has imposed a penalty of Rs. 4,00,000/- (Four Lakh rupees) on the school for illegal abstraction of Groundwater in the premises via 02 borewells, dated 20.09.2025, annexed here as **ANNEXURE EA-13**, and has also issued a notice to re-apply for NOC with proper documents again dated 02.09.2025, annexed here as **ANNEXURE EA-14**.

11. That the present Action taken report may kindly be taken on record and into consideration, and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

DEPONENT



नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद
गाजियाबाद



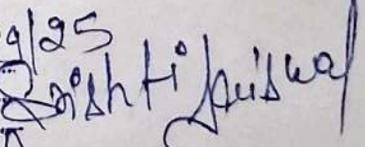
Verification

Verified at Ghaziabad on 29th September 2025 that the contents of the above reply affidavit are derived from the official records and personal knowledge and are correct and true to the best of my knowledge and belief. Nothing material has been concealed therefrom.

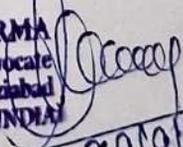

DEPONENT

नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद
गाजियाबाद



2 ATTESTED 29/9/25
No. Dated
Certified that Documents Affidavite Shri. 
Identified By Shri. 

P.K. SHARMA
Advocate
Notary Ghaziabad
(GOVT. OF INDIA)


29/9/25

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 280/2025

Mokshi Bhardwaj

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 30.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**Applicant: Mr. Vishwendra Verma, Ms. Shivall, Ms. Ekta Tomar & Mr. Ajay Pandey,
Adv.

Respondents: Ms. Qunatulain, Adv. for R - 10 (CBSE)

ORDER

1. In this Original Application (OA), the applicant has made a complaint against Respondent No. 11-Bal Bharti Public School about violations of the environmental norms in raising construction of structures in the premises. The applicant alleges following violations of the environmental norms:

1. Non-registration of the construction project on the SPCB/DPCC portal.
2. Failure to submit self-audit reports and not installing video surveillance for remote monitoring of the site.
3. No deployment of anti-smog guns as required.
4. Ineffective or absent dust mitigation measures, including lack of wind barriers, dust screens and improper storage of construction material.

5. The applicant also alleges dereliction of educational and civil responsibility by the respondent no. 11, School on the following issues:

1. Illegally extracting groundwater without clearance.
2. Failing to install a Sewage Treatment Plant (STP).

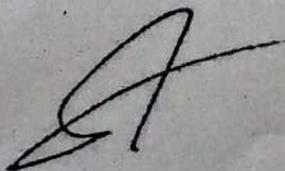


3. Using unauthorized Diesel Generator (DG) sets during construction.
4. Operating using a temporary electrical connection, violating safety and power regulations.
5. Not depositing the environmental penalty even after more than three months of its imposition.

6. The plea of the applicant is that though the complaints were made to different authorities but no action had been taken by them till now. The applicant also alleges that the environmental compensation to the tune of ₹34,20,000/- was imposed by the UPPCB, Lucknow but the same has not been recovered till now.

7. The allegations which have been made by the applicant in this OA needs verification at the ground level and if the respondent no. 11 has violated the environmental norms, then requisite expeditious action is required to be taken by the concerned authorities. Records reveal that applicant has already made representation dated 23.05.2025 (page 85) to the Chairman, UPPCB and similar representation of the same date (page 109) to the Municipal Commissioner, Nagar Nigam Ghaziabad. These authorities are directed to duly consider the representations of the applicant and ascertain if the respondent no. 11, School is proceeding with the construction in violation of the environmental norms. If the allegations are found to be correct then the concerned authorities will take appropriate, punitive and remedial action without any delay. So far as the recovery of environmental compensation already levied, is concerned, the Chairman UPPCB will take all possible efforts to affect recovery of the environmental compensation, if there is no legal impediment in this regard.

8. Let this exercise be completed by following the Principles of Natural Justice by the Chairman, UPPCB and the Municipal Commissioner,



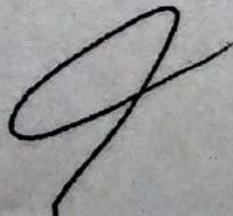
Nagar Nigam Ghaziabad as expeditiously as possible probably within a period of eight weeks.

9. The OA is accordingly disposed of.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 30, 2025
Original Application No. 280/2025
avt



कार्यालय
अभियंताजी आवासनगर,
भूगर्भ जल विभाग, इकाई- गौतमबुद्धनगर,
एनओ-18 अंशाल सीलक थिंक-2
गौतमबुद्धनगर।

पत्रांक- 114 / भूजल010 / एक/एक(एनओसी0)-25 गौतमबुद्धनगर

दिनांक 14/5/25

BAL BHARATI PUBLIC SCHOOL,
BRIJ VIHAR,
GHAZIABAD (201011)

नोटिस-

उत्तर प्रदेश में भूजल की सुरक्षा, नियंत्रण तथा विनियमन एवं संबन्धित या अनुषंगिक विषयों का उपबंध करने के लिये वर्तमान में उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम 2019 प्रदेश में 2 अक्टूबर 2019 से प्रभावी है। अधिनियम के विभिन्न प्रावधानों के सुगम एवं समबद्ध संचालन हेतु उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) नियमावली 2020 प्रख्यापित की गई। शासन के संज्ञान में आया है कि भूजल दोहन की अन्नापत्ति प्राप्त किये बिना ही कई उद्योगों/संस्थाओं द्वारा अनाधिकृत रूप से भूगर्भ जल दोहन किया जा रहा है। इस प्रकार जल के अवैध उपयोग एवं भूगर्भ जल के प्रदूषण को रोकने के लिये अधिनियम की धारा-12, 27, 28 एवं 29 में प्रावधान किये गये हैं।

उक्त कृत हेतु अधिनियम की धारा-39 के अन्तर्गत भूगर्भ जल का व्यवसाय अथवा अवैध रूप से दोहन अथवा अनाधिकृत रूप से भूजल दोहन करने हेतु दोषी पाये गये व्यक्ति/समूह/संस्था पर प्रति बोरवेल 2-5 लाख तक का जुर्माना अथवा 6 माह से 1 वर्ष का कारावास अथवा दोनों दंड निर्धारित किये गये हैं। द्वितीय अपराध करने पर प्रति बोरवेल जुर्माने की धनराशि का दोगना (10 लाख तक), के साथ दंडित किया जायेगा। अधिनियम के लागू हो जाने के उपरान्त जनपद में इस प्रकार के संज्ञेय अपराध अधिनियम के उद्देश्यों को बाधित करते हैं। अतः जनपद गाजियाबाद के अन्तर्गत समस्त भूजल उपभोक्ताओं को उक्त अधिनियम में किये गये प्रावधानों के अनुसार पंजीकरण/अन्नापत्ति निर्गत कराना तथा ड्रिलिंग एजेंसियों का पंजीकरण कराया जाना अनिवार्य है जिसके नोटिस के 30 कार्य दिवसों के अंदर अनुपालन ना हो पाने की दशा में अधिनियम के प्रावधानों के अन्तर्गत दंड की कार्यवाही प्रस्तावित की जायेगी। अधिनियम के अन्तर्गत उपभोक्ताओं के पंजीकरण करने, भूजल निकास हेतु अन्नापत्ति निर्गत करने इत्यादि की पारदर्शी व्यवस्था हेतु ऑनलाइन वेब पोर्टल upgwdonline.in विकसित किया गया है।

अतः आपके विरुद्ध प्राप्त शिकायत के क्रम में अवगत कराया गया है कि आपके द्वारा सबमर्सिबल के माध्यम से अवैध रूप से भूजल दोहन किया जा रहा है। यदि फर्म को भूजल निष्कर्षण अथवा सबमर्सिबल स्थापना की अनुमति प्राप्त है तो संबन्धित अभिलेखों को 16 कार्य दिवस के अन्दर कार्यलय की ई मेल आई डी - gwdnodalgzb@gmail.com पर प्रेषित करें, अन्यथा इस विभाग से अन्नापत्ति प्रमाण पत्र हेतु आवेदन 30 कार्य दिवस के अन्दर upgwdonline.in या निवेश मित्र पोर्टल के माध्यम से प्राप्त करने हेतु आवेदन कर लें। अन्यथा की स्थिति में आपके बोरवेल को सील करते हुए उओओ भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 के अध्याय-08 की धारा 39(1-ख) में निहित अधिकारों का प्रयोग करते हुये दो लाख रुपये (₹20,00,000/-) जुर्माने की राशि अधिरोपित की जायेगी।

नोडल अधिकारी

6/C

जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

पत्रांक- / भूजल010 एक/एक(एनओसी0)-25 गौतमबुद्धनगर/तददिनांक

प्रतिलिपि निम्नलिखित को सादर सूचनाार्थ प्रेषित-

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।

नोडल अधिकारी

01/C

जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

सेवा में,
डॉ. राजशेखर (आईएस)
निदेशक
भूजल निदेशालय
राज्य भूजल सूचना प्रणाली केंद्र (भूजल भवन)
गांव- हरिहरपुर, दिल्ली पब्लिक विद्यालय के निकट
शहीद पथ, लखनऊ - 226002

दिनांक: 07/05/2025

विषय: गाजियाबाद, बृज विहार स्थित एक विद्यालय द्वारा निर्माण कार्य में अवैध बोरिंग /
भूजल के उपयोग के संबंध में शिकायत

महोदय,

में आपके समक्ष गाजियाबाद, बृज विहार स्थित बाल भारती पब्लिक विद्यालय द्वारा गंभीर और निरंतर हो रहे पर्यावरणीय एवं नियामक उल्लंघनों के संबंध में अपनी शिकायत दर्ज कराना चाहता/चाहती हूँ। विभिन्न संबंधित अधिकारियों को बार-बार शिकायत करने के बावजूद, इन उल्लंघनों को रोकने के लिए कोई ठोस कार्रवाई नहीं की गई है। कृपया निम्नलिखित महत्वपूर्ण बिंदुओं पर तुरंत ध्यान दें:

1. वायु प्रदूषण के लिए जुर्माना न भरना:

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड (UPPCB) द्वारा बाल भारती पब्लिक विद्यालय, गाजियाबाद पर ₹34,20,000 का जुर्माना (संदर्भ संख्या H 24755/C1/SA-2025/PKSH/2025 दिनांक 27.02.2025) वायु प्रदूषण मानदंडों के उल्लंघन के लिए लगाया गया था (संलग्न 1)। इसके बावजूद, यह जुर्माना अब तक जमा नहीं किया गया है, जो कि एक गंभीर नियामक उल्लंघन और पर्यावरणीय जिम्मेदारी की अनदेखी को दर्शाता है।

2. भूजल / बोरिंग जल का अवैध उपयोग:

विद्यालय बिना किसी आवश्यक अनुमति के निर्माण कार्य के लिए भूजल का अवैध दोहन कर रहा है। इस क्षेत्र का भूजल आमतौर पर नमकीन होता है, जो संरचनात्मक गुणवत्ता को गंभीर रूप से प्रभावित कर सकता है और दीर्घकालिक सुरक्षा के लिए एक बड़ा जोखिम है।

3. सरकारी गंगा जल का दुरुपयोग:

अवैध भूजल दोहन के अलावा, विद्यालय प्रबंधन निर्माण कार्यों के लिए सरकारी गंगा जल का भी अवैध रूप से उपयोग कर रहा है, जो कि कानूनी रूप से निषिद्ध है। गंगा जल केवल पेयजल के लिए निर्धारित है, और इसका निर्माण कार्यों में उपयोग न केवल कानून का उल्लंघन है, बल्कि स्थानीय समुदाय के लिए पहले से ही सीमित पेयजल आपूर्ति को भी खतरे में डालता है।

4. मल-जल शोधन संयंत्र (STP) का अभाव:

विद्यालय के निर्माण कार्यों में एक समर्पित मल-जल शोधन संयंत्र की कमी है, जिससे अपशिष्ट जल सीधे सार्वजनिक मल-जल नेटवर्क में बहाया जा रहा है। यह पर्यावरणीय मानदंडों और निर्माण कोड का स्पष्ट उल्लंघन है और इसके परिणामस्वरूप आसपास के निवासियों के लिए गंभीर जल प्रदूषण और स्वास्थ्य खतरों का खतरा उत्पन्न हो सकता है।

5. नमकीन जल के उपयोग से गुणवत्ता में गिरावट:

इस क्षेत्र का भूजल आमतौर पर नमकीन होता है, जो संरचना की मजबूती और दीर्घायु को प्रभावित करता है, जिससे छात्रों और कर्मचारियों की सुरक्षा को गंभीर खतरा हो सकता है।

6. निर्माण मानदंडों और विधिक नियमों की अनदेखी:

उत्तर प्रदेश निर्माण भवन उपनियमों के अनुसार, केवल उपचारित जल का ही निर्माण कार्यों में उपयोग किया जाना चाहिए या फिर एक कार्यात्मक STP का होना अनिवार्य है। विद्यालय में इन दोनों की अनुपस्थिति, सुरक्षा और पर्यावरण मानकों की पूरी तरह से अनदेखी का स्पष्ट उदाहरण है।

इन गंभीर उल्लंघनों और पहले से ही संकटग्रस्त प्राकृतिक संसाधनों पर इनके प्रभाव को देखते हुए, मैं आपसे अनुरोध करती हूँ कि:

- विद्यालय प्रबंधन / प्रधानाचार्य पर इन उल्लंघनों के लिए व्यक्तिगत आर्थिक दंड लगाया जाए, जिसे उनके व्यक्तिगत खाते से वसूला जाए।

- विद्यालय परिसर में की जा रही अवैध बोरिंग को तत्काल प्रभाव से रद्द किया जाए।
- निर्माण कार्यों के लिए अनिवार्य STP की स्थापना और उपचारित जल के उचित उपयोग को सुनिश्चित किया जाए।
- इस प्रकार के उल्लंघनों को रोकने के लिए एक सख्त उदाहरण स्थापित किया जाए, जिससे भविष्य में ऐसे कार्यों से पहले 100 बार सोचा जाए।

यह मामला पहले ही गाजियाबाद नगर निगम, गाजियाबाद विकास प्राधिकरण और उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को रिपोर्ट किया जा चुका है, फिर भी कोई ठोस कार्रवाई नहीं की गई है। मैं आपसे इस स्थिति को तुरंत सुधारने और विधि का पालन सुनिश्चित करने का अनुरोध करती हूँ।
आपके शीघ्र उत्तर और आवश्यक कार्रवाई की प्रतीक्षा में।

सधन्यवाद!

सादर,

*Mokshi
Bhardwaj*

मोक्षी भारद्वाज

ब्लॉक D, टावर 6,

GH 07, क्रॉसिंग रिपब्लिक,

गाजियाबाद

mokshibhardwaj289@gmail.com

9654239739

प्रतिलिपि:

1. मुख्य विकास अधिकारी, गाजियाबाद
2. गाजियाबाद नोडल अधिकारी, श्रीमती सृष्टि जायसवाल, सहायक भू-भौतिक विज्ञानी, भूजल विभाग

संलग्न: उपरोक्त अनुसार

s/s

12.5.25
नोडल अधिकारी
भू-भौतिक जल विभाग
कॉ नं० 329, विकास भवन
गाजियाबाद

Ref

09.06.2025

Nodal Officer,
District Ground Water Management Council
Gautambudh Nagar, Uttar Pradesh.

In ref. to your Show Cause Notice dated 14.05.2025.

Sir,

We are writing to you in response to your above noted Show Cause Notice dated 14.05.2025 issued allegedly for violation of sections 12, 27, 28 and 29 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019.

At the very first instance we would like to address to the appropriate authority that there has been no violation of any kind ever committed by the school and school is not extracting any ground water in contravention to the Act. Bal Bharati Public School, Brij Vihar is one of the premier institutions of the State and has been complying with the law applicable thereto meticulously and diligently.

The school has not been extracting the ground water and is using the Jal Board/Municipality water only. The school is getting the regular and ample quantity of water supply from the Municipality/water Board of the District and there is no reason for the school to extract the ground water.

The school is having a separate & independent water connection allotted by the Jal Board and is regularly paying the water bills/water tax ever since 1992 to the City Board/Municipality, Ghaziabad. The school has been regularly and without any default paying the water bills/water tax as per the invoice(s) raised by the Board/Municipality from time to time on the basis of water consumption & water meter reading and all payments made by the school have been accepted by the Jal Board unconditionally till date.

Received
on 16/6/25

नोडल अधिकारी
भूगर्भ जल विभाग
क० न० 329, विकास भवन
गाजियाबाद।

The above said fact can be easily gauged and is clearly evident from the bill/water tax invoices generated & receipts issued by the City Board/Municipality since year 1992 and payments made by the school, details of which are on the record of Jal Board/Municipality also.

From the above it is apparent and explicitly established that the school is using the water of the Municipality/Jal Board only and is not illegally extracting the ground water. The same can also be easily ascertained from the amount that had been paid by the school since the year 1992 towards the water usage and water tax. If the school had been extracting the ground water, then the water bills based on the consumption and water usage reading, would have not been generated by the Jal Board and paid by the school.

Beside above, the school has been restoring the Rainwater and is using the same for the miscellaneous purposes other than drinking. The school is having a functional rainwater harvesting system & is having huge storage tanks, detailed hereinbelow:

Sr. No.	Tank No.	Location
1.	Tank 1	Backside Block 3
2.	Tank 2	Backside Block 2
3.	Tank 3	Landscape Block 2
4.	Tank 4	Behind Block 1
5.	Tank 5	Near parking Area

It is transpired from the above that when the school is having an ample supply from the Municipality/Jal Board and is having huge storage system, tanks and functional rainwater harvesting system then there would be no reason for the school for extracting the ground water. Therefore, the contentions made in the Show Cause Notice under reply are wrong, meritless and accordingly refuted & denied in its entirety

Furthermore, in connection to Municipal Bore at the school premises it is stated that the same is with the consent of the Uttar Pradesh Pollution Control Board (UPPCB), Lucknow. The UPPCB vide its sanctioned letter dated 06.06.2022 for the establishment of new unit/expansion of building Unit consented for the Municipal Bore for extracting ground water to the extent of 117 (KL/D) at the school premises and thereafter the construction completion the Bore was never used by the School. Therefore, it is proved that the school has not committed any offence in contravention to the Act.

From the above it is clearly established that there has been no violation of any kind committed by the school and accordingly the school is not liable to pay any penalty if imposed under the Act. Any such imposition would be illegal and would be against the established facts mentioned above and accordingly would be legally unsustainable.

Insofar the sections of Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 as mentioned and invoked in the Show Cause Notice, under reply, are concerned the same would be having no relevance and applicability to our case as it has been never established or even alleged that the ground water has ever been used in bulk, over and above of 117 KL/D as permitted by the UPPCB for the construction time period, thereafter, commercially or for industrial purposes.

Any averments mentioned in the show cause notice contrary to the above are wrong and vehemently denied. In view of the above, we request you not to press this matter any further and close the file in the interest of equity and all fairness. All legal rights are impliedly & expressly reserved, and we request the department not to pass any order without affording an opportunity to the school of being heard.

Thanking you



Principal

INSPECTION REPORT OF BAL BHARTI PUBLIC SCHOOL, BRIJ VIHAR, SAHIBABAD, GHAZIABAD ON 20.06.2025 & 01.08.2025

A physical inspection was conducted to verify the grievances related to Respondent 12- DIRECTOR, GROUND WATER DEPARTMENT FOR THE STATE OF U.P. that the Project proponent/Respondent no. 11- BAL BHARTI PUBLIC SCHOOL, BRIJ VIHAR, SAHIBABAD, GHAZIABAD by the nominated representative of Respondent 12 i.e. the undersigned Nodal officer, District Groundwater Management Council, Ghaziabad on 20.06.2025 in the presence of Mrs. Snehlata (Teacher) & Mr. Dhruv (representative from UPPCB).

On site verification shows that the school has water supply from Municipal Corporation/Nagar Nigam, which was being stored in 05 water tanks for usage. Apart from this, the school has 02 functional borewells and one de-functional borewell which is not in use. The school is establishing a STP of approximately 90 KLD capacity, whose work was in progress during the time of inspection. 05 Rainwater Harvesting structures have also been constructed within the school premises which were found functional at the time of inspection. (Photographs attached for reference)

It was informed by the school authorities that, municipal water supply which was being stored in tanks was being used for construction purpose before the complaint and later the school has submitted 02 bills for water being purchased for construction via tankers, which was also verified by the fact that no functional borewells were found near the site of construction. Both the functional borewells present within the premises were located on the opposite end of the construction site, details of which are as follows-

BOREWELL 1- BEHIND SWIMMING POOL AREA

BOREWELL 2- ON RIGHT HAND SIDE CORNER OF FIELD/SPORTS GROUND.



FUNCTIONAL BOREWELL 01

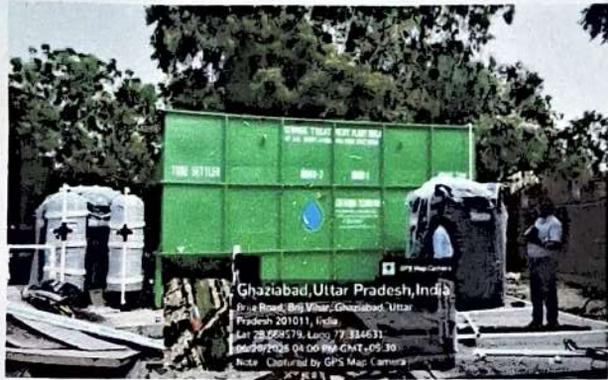


FUNCTIONAL BOREWELL 02

Handwritten signature or mark at the bottom center of the page.



DEFUNCT BOREWELL-1



STP WORK IN PROGRESS



PIEZOMETER INSTALLED FOR GW MONITORING



FLOWMETER INSTALLED ON BOREWELL 1

59



FLOWMETER 2 INSTALLED ON BOREWELL 2

21



RWH PIT 1



RWH PIT 2



RWH PIT 3



RWHPIT 4



RWHPIT 5



WATER STORAGE TANKS FOR STORING MUNICIPAL WATER SUPPLY

POINTS TO BE NOTED

- The above project is situated in Municipal Corporation, which has been identified as Over Exploited/ Notified block in the year 1999 by the CGWA.
- All the Rain water harvesting structures were directed to be cleaned pre and post monsoon season to ensure proper recharge of rainwater.
- The total water requirement (in KLD) of the school has been calculated as per the NBC-2016 guidelines issued by the Ministry of Housing and Urban Affairs which suggests 45 Liters per capita

per day (lpcd) as the benchmark for Schools/Educational Institutions without boarding facilities, which equates to 126 KLD.

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- The project proponent had applied for Grant of authorisation of/NOC from Groundwater Department for GW abstraction from 02 borewells for 96 KLD on 08.07.25, which was rejected on 18.08.2025 by the District Council due to non-verification of MSME certificate submitted with the applications.
- The PP has also been issued Notices for illegal abstraction of GW for a period of 30 days on 14.05.2025 and a show-cause notice for a period of 15 days, after the inspection on 21.06.2025.



NODAL OFFICER,
DISTRICT GW MANAGEMENT COUNCIL,

नाडल अधिकारी,
GHAZIABAD
जिला भूगर्भ जल प्रबंधन परिषद
गाजियाबाद

No: 09BSAPP3139G1ZQ
No: BSAPP3139G

TAX INVOICE

Original - White / Duplicate - Pink / Triplicate - Yellow

DHANUSH WATER SUPPLIER

Deals In : DM WATER, DISTRIER WATER & BATTERY WATER
Vill:- Tusyana, Near- ST Francis School, Ext. KP-5, Gr. Noida G.B. Nagar (U.P.) 201306
Mob.: 9871430196, 9953925630 | E-mail : yadavdhanush604@gmail.com

Invoice No. : <u>255</u> 2/8/25	Transportation Mode : <u>Car</u>
Invoice Date : <u>2/8/25</u>	Vehicle Number : <u>UP16OT1544</u>
State : Uttar Pradesh	Date of Supply : <u>1/6/25 - 30/6/25</u>
State Code : 09	Place of Supply : _____

Details of Receiver Billed to:	Details of Consignee Shipped to:
M/s. : <u>Bal Bharati Public</u>	M/s. : <u>Same</u>
Address : <u>School brig vihan</u>	Address : _____
: <u>ahaziabad</u>	: _____
GSTIN : <u>09AAATC2433P1ZJ</u>	GSTIN : _____
State : _____	State : _____
State Code : _____	State Code : _____

Sr. No.	Name of Product	HSN CODE GST	Qty./Unit	Rate Per Ltrs.	AMOUNT Rs.	P.
(i)	<u>Raw water</u> <u>6 Tanker</u> <u>1 tanker = 7000 litre.</u> <u>6 tanker = 42000 litre.</u>	<u>2203</u>	<u>42000</u> <u>litre.</u>	<u>0.70</u>	<u>29400</u>	
Total					<u>29400</u>	

: Bank Details : Bank Name : <u>State Bank of India</u> Branch : <u>B-19, Sector-30, Noida 201301</u> Bank Account Number : <u>37230221694</u> Bank Branch IFSC : <u>SBIN0013764</u> UAN : <u>UP28D0015651</u>	Total Amount of Goods	
	Less Discount	
	Total Taxable Value of Goods	<u>29400</u>
	Add-CGST @ <u>18%</u>	
	Add-SGST @ <u>9%</u>	
	Add-IGST @ <u>%</u>	
	Round Off	
G.Total	<u>29400</u>	

Total Invoice Amount in Words : Twenty nine thousand four hundred only

Terms & Conditions.

- All Disputes are subject to Greater Noida Jurisdiction only.
- If the payment is not made within due date interest will be charged @ 24% P.A.
- Goods once sold will not be taken back.

Receiver's Signature

For DHANUSH WATER SUPPLIER

Dhanush
Authorized Signatory

09BSAPP3139G1ZQ
 BSAPP3139G

TAX INVOICE

Original - White / Duplicate - Pink / Triplicate - Yellow

25

DHANUSH WATER SUPPLIER

Deals In : DM WATER, DISTRIER WATER & BATTERY WATER

Vill:- Tusyana, Near- ST Francis School, Ext. KP-5, Gr. Nolda G.B. Nagar (U.P.) 201306
 Mob.: 9871430196, 9953925630 | E-mail : yadavdhanush604@gmail.com

Invoice No. : 255 2/8/25
 Invoice Date :
 State : Uttar Pradesh State Code : 09

Transportation Mode : Cadi
 Vehicle Number : UP160T1544
 Date of Supply : 1/7/25 - 31/7/25
 Place of Supply :

Details of Receiver | Billed to:

Details of Consignee | Shipped to:

M/s. : Bal Bhanati Public School brig vihar Ghaziabad
 Address :
 GSTIN : 09AAATC2493P1ZJ

M/s. : Same
 Address :
 GSTIN :

State : State Code :

State : State Code :

Sr. No.	Name of Product	HSN CODE GST	Qty./Unit	Rate Per Ltrs.	AMOUNT Rs.	P.
(1)	Ganga (Raw) Water	2203	28000 litre	0.75	21000	
	27/7/25 1 Tanker 7000litre					
	21/7/25 " "					
	8/7/25 " "					
	9/7/25 " "					
Total					21000	

Bank Details :

Bank Name : State Bank of India
 Branch : B-19, Sector-30, Noida 201301
 Bank Account Number : 37230221694
 Bank Branch IFSC : SBIN0013764
 IAN : UP28D0015651

Total Invoice Amount in Words : Twenty one thousand only

Total Amount of Goods	
Less Discount	
Total Taxable Value of Goods	21000
Add-CGST @ <u>Raw Ganga</u>	
Add-SGST @ <u>Raw Ganga</u>	
Add-IGST @ %	
Round Off	
G.Total	21000

Terms & Conditions.

Disputes are subject to Greater Noida Jurisdiction only.
 Payment is not made within due date interest will be charged @ 24% P.A.
 Once sold will not be taken back.

Receiver's Signature

For DHANUSH WATER SUPPLIER

Dhanush
 Authorised Signatory

अनुसूचित / कर्मचारी नोटिस -

कार्यालय
अधिसूची अधिनियम,
भूगर्भ जल विभाग, खण्ड- गौतमबुद्धनगर,
एचडी-18 अंश गौतम निका-2
गौतमबुद्धनगर।

पत्रांक- / मु0ज0वि0 / एक्ट/एक्ट(एन0ओ0सी0)-26 गौतमबुद्ध

दिनांक 21/01/25

BAL BHARTI PUBLIC SCHOOL,

BRIJ VIHAR,

GHAZIABAD-201011

अधीनस्थित
C.D.O.
Ghaziabad
25/10

-नोटिस-

उत्तर प्रदेश में भूजल की सुरक्षा, नियंत्रण तथा विनियमन एवं संबंधित या अनुसूचित विषयों का उपबंध करने के लिये वर्तमान में उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम 2019 प्रदेश में 2 अक्टूबर 2019 से प्रभावी है। अधिनियम के विभिन्न प्रावधानों के सुगम एवं समयबद्ध संचालन हेतु उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) नियमावली 2020 प्रख्यापित की गई। शासन के संज्ञान में आया है कि भूजल दोहन की अन्नापरित प्राप्त किये बिना ही कई उद्योगों/संस्थाओं द्वारा अनाधिकृत रूप से भूगर्भ जल दोहन किया जा रहा है। इस प्रकार जल के अवैध उपयोग एवं भूगर्भ जल के प्रदूषण को रोकने के लिये अधिनियम की धारा-12, 27, 28 एवं 29 में प्रावधान किये गये हैं।

उक्त कृत हेतु अधिनियम की धारा-39 के अन्तर्गत भूगर्भ जल का व्यवसाय अथवा अवैध रूप से दोहन अथवा अनाधिकृत रूप से भूजल दोहन करने हेतु दोषी पाये गये व्यक्ति/समूह/संस्था पर प्रति बोरवेल 2-5 लाख तक का जुर्माना अथवा 6 माह से 1 वर्ष का कारावास अथवा दोनों दंड निर्धारित किये गये हैं। द्वितीय अपराध करने पर प्रति बोरवेल जुर्माने की धनराशि का दोगना (10 लाख तक), के साथ दंडित किया जायेगा। अधिनियम के लागू हो जाने के उपरान्त जनपद में इस प्रकार के सज्जेय अपराध अधिनियम के उद्देश्यों को बाधित करते हैं। अतः जनपद गाजियाबाद के अन्तर्गत समस्त भूजल उपभोक्ताओं को उक्त अधिनियम में किये गये प्रावधानों के अनुसार पंजीकरण/अन्नापत्ति निर्गत कराना तथा ड्रिलिंग एजेंसियों का पंजीकरण कराया जाना अनिवार्य है जिसके नोटिस के 30 कार्य दिवसों के अंदर अनुपालन ना हो पाने की दशा में अधिनियम के प्रावधानों के अन्तर्गत दंड की कार्यवाही प्रस्तावित की जायेगी। अधिनियम के अन्तर्गत उपभोक्ताओं के पंजीकरण करने, भूजल निकास हेतु अन्नापत्ति निर्गत करने इत्यादि की पारदर्शी व्यवस्था हेतु ऑनलाइन वेब पोर्टल upgwdonline.in विकसित किया गया है।

उपरोक्त के क्रम में संज्ञान में लाया गया था कि आपके द्वारा सर्वमसिबल के माध्यम से अवैध रूप से भूजल दोहन किया जा रहा है। जिस हेतु आपके अद्योहस्ताक्षरी द्वारा प्रथम नोटिस दिनांक 14.05.2025 को 30 कार्य दिवस का समय देते हुए जारी किया गया था। इस क्रम में 20.06.2025 में को संयुक्त रूप से की गई जांच में पाया गया कि आपके विद्यालय के परिसर में 02 बोरवेल के माध्यम से अवैध भूजल दोहन किया जा रहा है एवं 01 मृत बोरवेल पाया गया है।

अतः आपके द्वारा अवैध रूप से किये जा रहे भूजल दोहन हेतु ऊ0प्र0 भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 के अध्याय-08 की धारा 39(1-ख) के अन्तर्गत वयू ना दो लाख रुपये (रु0 2,00,000/-) से पाँच लाख रुपये (रु0 5,00,000/-) जुर्माना अधिरोपित किया जाए। इसका प्रतिउत्तर अद्योहस्ताक्षरी को 15 कार्य दिवस में कारणों सहित देने का कष्ट करें। अन्यथा की स्थिति में उक्त धाराओं में निहित अधिकारों का प्रयोग करते हुए दो लाख रुपये (रु0 2,00,000/-) जुर्माने की धनराशि अधिरोपित की जायेगी।

नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

पत्रांक:-351 / मु0ज0वि0 एक्ट/एक्ट(एन0ओ0सी0)-26 गौतमबुद्धनगर/तददिनांक

प्रतिलिपि निम्नलिखित को सादर सूचनाार्थ प्रेषित-

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।

नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।



Bal Bharati
PUBLIC SCHOOL

An Institution of the Child Education Society (Regd.), Delhi

65

ANNEXURE EA-27

Dr. No.

File No. By hand

Date: 9/7/25

To

Date: 8th July 2025

The Nodal Officer,
Underground Water Department
Uttar Pradesh Jal Nigam
Ghaziabad, U.P.

Subject: Response to Show Cause Notice dated 21/06/2025

Respected Madam,

This is with reference to the show cause notice issued by your department regarding the use of submersible borewells at Bal Bharati Public School, Brij Vihar, Ghaziabad - 201011.

At the outset, we would like to inform you that ever since we received the initial communication from your department regarding the same, we have proactively initiated the necessary compliance measures. In consultation with the respective officials at the department, we have already installed the water meters and piezometers at the existing submersible units in our premises as per the required guidelines.

Furthermore, we have formally applied for the No Objection Certificate (NOC) for the usage of the submersibles for institutional purposes and are currently awaiting its approval.

We respectfully assure you that the school is fully committed to following all the norms laid down by the Ground Water Department and the Uttar Pradesh Jal Nigam, and we are taking all appropriate steps to regularize and monitor underground water usage.

We request you to kindly consider our ongoing compliance efforts while reviewing our case and oblige us with a favorable response.

Thanking you,

Warm regards,

Swapna Nair
Principal

Brij Vihar, P.O. Chander Nagar, Ghaziabad-201011
Tel. : 0120-4561403 M : 9871581802
E-mail : bbpsbv@balbharati.org
website : bbpsbrijvihar.balbharati.org





Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF PROPOSED WELL IN NON-NOTIFIED AREA

प्रस्तावित कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)

(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोगकर्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	GZBD0725NRU0086
Name of the Owner स्वामी का नाम	LAKSH VIR SEHGAL		
Mobile No. मोबाइल नंबर	9971033664	Email ID. ईमेल आईडी	snehlata.chauhan@bvb.balbhharati.org
Date of Birth जन्मतिथि	31/01/1958	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	9676-9351-7894	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	BRIJ VIHAR GHAZIABAD	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GHAZIABAD	State राज्य	Uttar Pradesh
District जनपद	GHAZIABAD	Pin Code पिन कोड	201011
Company Name कंपनी का नाम	Child Education Society	Company Address कंपनी का पता	BBPS, Pusa Rd, Block 47, Old Rajinder Nagar, Rajin
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Ghaziabad	Block ब्लॉक	Municipal Corporation/Nagar Nigam, Ghaziabad
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Bal Bharati Public School-Brij Vihar	Municipality/Municipal Corporation नगर पालिका/नगर निगम	N/A
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	68	Land Details भूमि का विवरण	
Particulars of The Existing Well विद्यमान कूप का ब्यौरा			
Date of Construction/Sinking of Well कूप की निर्माण तिथि	05/02/1990	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)			
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित संबाई (मीटर में)	2.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	50.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC
Strainer Details स्ट्रेनर का विवरण			
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) संबाई (मीटर में)
			Diameter (In millimeter) व्यास (मिलीमीटर में)

48.00

6.00

200.00

86.00

72.00

6.00

200.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	75.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)			

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	8.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	10.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	60.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	05/05/1990

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Bulk User	Annual Running Hours वार्षिक उपयोग (घंटे में)	1688.40
Annual Running Days वार्षिक उपयोग (दिन में)	180		
Recharge Required रिचार्ज आवश्यक है	17827.00	Total Ground water Extraction कुल भूजल निकासी	13507.20
Daily Running Hours दैनिक उपयोग (घंटे में)	9.38	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	Yes
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)		9187.00	

NOC Issued By:
अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority / Ground Water Department Uttar Pradesh केन्द्रीय भूगर्भ जल प्राधिकरण / भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?			Yes
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-29-0000000	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	06/07/2025
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	05/07/2035	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	
Type of MSME एमएसएमई का प्रकार			Medium
Uploaded Affidavit शपथ पत्र अपलोड किया			
Application Date आवेदन तिथि		08/07/2025	

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished here in above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled..
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा

I Agree/मैं सहमत हूँ



Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF PROPOSED WELL IN NON-NOTIFIED AREA

प्रस्तावित कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)

(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	GZBD0725NRU0085
Name of the Owner स्वामी का नाम	LAKSH VIR SEHGAL		
Mobile No. मोबाइल नंबर	9971033664	Email ID, ईमेल आईडी	mehjata.chauhan@bv.balbhharati.org
Date of Birth जन्मतिथि	31/01/1958	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	9676-9351-7894	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं./फ्लैट सं./भवन सं.	BRJI VIHAR GHAZIABAD	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GHAZIABAD	State राज्य	Uttar Pradesh
District जनपद	GHAZIABAD	Pin Code पिन कोड	201011
Company Name कंपनी का नाम	Child Education Society	Company Address कंपनी का पता	BBPS, Pusa Rd, Block 47, Old Rajinder Nagar, Rajin
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Ghaziabad	Block ब्लॉक	Municipal Corporation/Nagar Nigam, Ghaziabad
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Bal Bharati Public School-Brij Vihar	Municipality/Municipal Corporation नगर पालिका/नगर निगम	N/A
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	68	Land Details भूमि का विवरण	
Particulars of The Existing Well विद्यमान कूप का ब्यौरा			
Date of Construction/Sinking of Well कूप की निर्माण तिथि	05/02/1990	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)			
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	2.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	50.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC
Strainer Details स्ट्रेनर का विवरण			
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)
			Diameter (In millimeter) व्यास (मिलीमीटर में)

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	75.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)			
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण			
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	6.50
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	7.50	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	60.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization दिदयुतीकरण तिथि	10/05/2000
Details of Utilization of Well कूप के उपयोग का विवरण			
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Bulk User	Annual Running Hours वार्षिक उपयोग (घंटे में)	579.60
Annual Running Days वार्षिक उपयोग (दिन में)	180		
Recharge Required रिचार्ज आवश्यक है	0.00	Total Ground water Extraction कुल भूजल निकासी	3767.40
Daily Running Hours दैनिक उपयोग (घंटे में)	3.22	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	Yes
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)		9187.00	
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority / Ground Water Department Uttar Pradesh केन्द्रीय भूगर्भ जल प्राधिकरण / भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?			Yes
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-29-0000000	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	06/07/2025
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	05/07/2035	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	
Type of MSME एमएसएमई का प्रकार			Medium
Uploaded Affidavit शपथ पत्र अपलोड किया			
Application Date आवेदन तिथि		08/07/2025	
Declaration by the Applicant आवेदक द्वारा उद्घोषणा			
I do hereby declare that the particulars furnished here in above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .. मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा			
I Agree/मैं सहमत हूँ			

उत्तर प्रदेश असाधारण मजदूर, 7 अगस्त, 2019

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No. 1468(2)/LXXIX-V-1-19-1(kn)-14-19

Dated Lucknow, August 7, 2019

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Bhoo-Garbh Jal (Prabandhan Aur Viniyaman) Adhiniyam, 2019 (Uttar Pradesh Adhiniyam Sankhya 13 of 2019) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 5, 2019. The Laghu Sichai Evam Bhoo-Garbh Jal Anubhag-1 is administratively concerned with the said Adhiniyam.

**THE UTTAR PRADESH GROUND WATER
(MANAGEMENT AND REGULATION) ACT, 2019**

(U.P. Act no. 13 of 2019)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to provide for protecting, conserving, controlling and regulating ground water to ensure its sustainable management in the State, both quantitatively and qualitatively, especially in stressed rural and urban areas, and for matters connected therewith or incidental thereto.

WHEREAS uncontrolled and rapid extraction of ground water has resulted in alarming situation of declining ground water levels and depletion of ground water reservoirs in many parts of the State, both in rural and urban areas;

AND WHEREAS groundwater, being the single most important source of water for domestic, agricultural and industrial uses, is the backbone of drinking water, food and livelihood, security in rural and urban areas;

AND WHEREAS a serious groundwater crisis prevails due to excessive overdraft and groundwater contamination;

AND WHEREAS development of ground water is the need of the State, its management, control and regulation specially in over-exploited and critical areas is also the need of the hour for protection and preservation of this precious resource;

AND WHEREAS it is also expedient to provide for conservation, protection and development of ground water resources for the purpose of proper augmentation/recharge of ground water in stressed areas and to prevent ground water pollution by maintaining or restoring wholesomeness of ground water quality thereof in the State;

AND WHEREAS the equitable and environmentally sound regulation of groundwater can contribute to tackling some of the most important challenges of our times, including climate change;

AND WHEREAS water is unitary in nature, requiring the integration of surface water and groundwater, has integral links to land and vegetation and has an intricate relationship with rainwater (through natural recharge);

AND WHEREAS groundwater in its natural state is a common pool resource and the Supreme Court of India has applied the public trust doctrine to groundwater, in recognition that private property rights in groundwater are inappropriate given the emerging status, conflicts and dynamics of groundwater;

AND WHEREAS the State Government has, after careful examination of all related aspects, decided that it is expedient and necessary in the public interest to manage and regulate the extraction and use of ground water judiciously in any form and also to conserve and protect ground water in the stressed areas of the State and that shall be accorded the highest priority in both planning and management;

AND WHEREAS a new legal framework (with norms, principles, procedures and institutions suitable to address contemporary and imminent challenges) is required to ensure the qualitative and quantitative sustainability of groundwater resources and equity in groundwater use;

AND WHEREAS the State Government has, after careful examination of all related aspects, decided that in the public interest the first right to use of ground water would be for drinking, domestic and cattle

use.

IT IS HEREBY enacted in the Seventieth Year of the Republic of India as follows:-

CHAPTER - I
PRELIMINARY

Short title, extent and commencement

1. (1) This Act may be called the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019.

(2) It extends to the whole of the State of Uttar Pradesh.

(3) It shall come into force on such date as the State Government may, by notification in the Gazette, appoint and different dates for different areas may be appointed.

(4) Penal provisions made under this Act shall not be applicable on domestic and agricultural users of ground water.

Definitions

2. (1) In this Act, unless the context otherwise requires,-

(a) 'Appropriate Authorities' means 'Gram Panchayat Ground Water Sub-Committee'; 'Block Panchayat Ground Water Management Committee'; 'Municipal Water Management Committee' and the 'District Ground Water Management Council';

(b) 'Aquifer' means an underground layer of geological formation, group of formations or part of a formation, comprising fractured rocks, sand, gravel and like sediments, that is sufficiently porous, permeable and saturated with water and that transmits/accepts and yields significant quantity of water to a well or spring;

(c) 'Bhoojal Sena' means group of persons constituted in every district of Uttar Pradesh for carrying out ground water awareness programs;

(d) 'Block Panchayat Ground Water Management Committee' means the Block Panchayat Ground Water Management Committee constituted under section 4;

(e) 'Bulk User' means a person or a group of persons including any establishment such as hotels/lodges/private residential buildings/housing colonies/resorts/private hospitals/nursing homes/ business complexes/malls/ water parks, which extract and use ground water for the purpose of his or her or their operational water needs;

(f) 'Central Ground Water Board' means the Central Ground Water Board, Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India;

(g) 'Commercial user' means a person or a group of persons including any institution or any agency or any establishment who or which extract and use ground water for the purpose which directly or indirectly benefits his/her or their business or trade to make financial gain or profit;

(h) 'Development Authority' means a District Development Authority in the State of Uttar Pradesh;

(i) 'District Ground Water Management Council' means the District Ground Water Management Council constituted under section 6;

(j) 'Drilling Agency' means an establishment, owned by a person or a class of persons or an institution, who or which is involved as a part of trade thereof drilling wells/tube wells for extracting and use of ground water for any purpose such as domestic/drinking/commercial/industrial/bulk/ infra-structure use;

(k) 'Environmental flows' refer to the quality, quantity, and timing of water flows required to maintain the components, functions, processes, and resilience of aquatic ecosystems that provide goods and services to people;

(l) 'Gram Panchayat Ground Water Sub Committee' means the Gram Panchayat Ground Water Sub Committee constituted under section 3;

(m) 'Ground Water Department' means the Ground Water Department of the Government of Uttar Pradesh;

(n) 'Ground Water Quality Sensitive Zone' means such an area where quality of ground water is affected with high levels/excessive concentration of chemical elements, physiochemical constituents, heavy metals and bacteriological contamination, resulted due to geogenic or anthropogenic causes;

(o) 'Ground Water Resource Estimation Report' refers to the latest approved report, based on the Ground Water Estimation Committee methodology, prepared by the Ground Water Department, Uttar Pradesh and Central Ground Water Board for block-wise assessment of groundwater resources including categorization of blocks into over-exploited, critical, semi-critical and safe categories;

(p) 'Ground Water Security Plan' means a plan to be progressively based on available hydrogeological informations and shall include such measures/interventions which are area-specific and hydrogeologically feasible;

(q) 'Ground Water' means the water occurring in its natural state below the ground surface in the zone of saturation and that can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;

(r) 'Industry' means any business, trade, undertaking, manufacture or calling of employers, carried out with a motive to make any gain or profit, and includes any calling service, employment, handicraft, or industrial occupation or avocation of workman or any systematic activity carried on by co-operation between an employer and his workman (whether such workman are employed by such employer directly or by or through any agency including a contractor) for the production of goods;

(s) 'Infrastructural User' means a person or a group of persons including a firm or any company, who or which extract and use ground water for the purpose of carrying out such activities/projects which are directly related to infrastructural development;

(t) 'Municipal Water Management Committee' means the Municipal Water Management Committee constituted under section 5;

(u) 'Notified area' means the area notified as such under section 9 which includes Over-exploited, Critical blocks and Stressed Urban Areas;

(v) 'Pani Panchayat' means a group of persons constituted at pond level for maintenance and conservation of ponds;

(w) 'Pollution' means such contamination of ground water or surface water or such alteration of the physical, chemical or biological properties of water or such discharge of any sewage, Plastic, Thermocol or trade effluent or of any other liquid, gaseous or solid

substance into ground water (whether directly or indirectly) as may, or is likely to, create a nuisance or render such ground water harmful or injurious to public health or safety, or to domestic, commercial, industrial, agricultural or other legitimate uses, or to the life and health of animals or plants or of aquatic organisms;

(x) 'Rainwater harvesting' means the technique or system of collection and storage of rainwater, at micro watershed scale, including roof-top harvesting, for storage or for recharge of groundwater;

(y) 'Rural Areas' means those areas which are not classified as Urban Areas;

(z) 'State Ground Water Management and Regulatory Authority' means the Uttar Pradesh State Ground Water Management and Regulatory Authority established under section 7;

(aa) 'Urban Areas' means the areas notified by a development authority or a municipality or a regulatory body as the case may be, excluding such areas/lands as are classified for agriculture use in the master plan of a development authority or a municipality or a regulated area;

(ab) 'User of ground water' means a person or a class of persons or an institution who or which own or use or sell ground water for any purpose including domestic use made either on personal or community basis and includes an industry, a commercial user, a bulk user, a company or an establishment whether government or not but does not include a person or a class of persons or an institution who or which use ground water drawn from well by manual or animal devices such as hand pump, rope and bucket, Persian wheel etc.;

(ac) 'Water and Sanitation Committee' means a committee constituted in each gram panchayat for planning, monitoring, implementation and maintenance of water and sanitation schemes;

(ad) 'Water User Association' means an organization of elected people constituted at canal outlet level for managing and maintaining irrigation water system;

(ae) 'Well' means a structure sunk for the search or extraction or recharge of groundwater and shall include open well, dug well, bore well, dug-cum bore well, tube well, infiltration gallery, recharge well or any of their combination or variation, which, could be utilized for extraction of ground water, recharge ground water.

(2) Words and expressions used but not defined herein and defined in any law for the time being in force shall have the same meaning respectively assigned to them in the respective laws.

CHAPTER - II INSTITUTIONAL FRAMEWORK

3. (1) There shall be constituted a Gram Panchayat Ground Water Sub-Committee in every Gram Panchayat, which shall be the lowest public unit in rural areas within a block to protect and manage groundwater resources under this Act.

(2) The State Government shall, by notification in the *Gazette*, within three months of the constitution of District Ground Water Management Council, issue direction to the District Ground Water Management Council for constituting the Gram Panchayat Ground Water Sub-Committee, which shall consist of,-

- (a) the Chairperson -- Gram Pradhan;
- (b) the Member Secretary -- Gram Panchayat Secretary;

Gram Panchayat
Ground Water Sub-
Committee

(c) three Members as representative of Gram Panchayat, having field knowledge of water resources to be nominated by the Block Development Officer;

(d) two Members of Bhoojal Sena/Pani Panchayat/Water User Association/Water and Sanitation Committee to be nominated by the Block Development Officer;

(e) two Members as representative from concerned departments working at Block Level to be nominated by the Block Development Officer.

(3) The terms and conditions of the service of the Members shall be such as may be prescribed.

(4) The functions of the Gram Panchayat Ground Water Sub-Committee shall be,-

(a) to collect information from all sources;

(b) to prepare the Gram Panchayat Ground Water Security Plan as provided under section 13;

(c) to carry out such other functions, as may be prescribed.

4. (1) There shall be constituted a Block Panchayat Ground Water Management Committee, which shall be a public unit at block level for overall management of ground water;

Block Panchayat
Ground Water
Management
Committee

(2) The State Government shall, by notification in the Gazette, within three months of the constitution of District Ground Water Management Council, issue direction to the District Ground Water Management Council for constituting the Block Panchayat Ground Water Management Committee, which shall consist of,-

(a) the Chairperson - Block Pramukh;

(b) the Member Secretary - Block Development Officer (BDO);

(c) three Members as representative of Gram Panchayat, having field knowledge of water resources to be nominated by the District Magistrate;

(d) two Members of Bhoojal Sena/Pani Panchayat/Water User Association/Water and Sanitation Committee, to be nominated by the District Magistrate;

(e) two Members as representative from concerned departments working at Block Level to be nominated by the District Magistrate.

(3) The terms and conditions of the service of the Members shall be such as may be prescribed.

(4) The functions of the Block Panchayat Ground Water Management Committee shall be,-

(a) to prepare an overall Block Level Ground Water Security Plan by consolidating Gram Panchayat Ground Water Security Plans, each prepared in cluster of at least ten number gram panchayats, according to the guidelines as may be formulated/prescribed;

(b) to monitor the implementation of Block Panchayat Ground Water Security Plan;

(c) to register all the wells within the notified and non-notified areas other than those of existing commercial, industrial, infrastructural and bulk users as per the provisions of sub-section (2) of section 10 and sub-section (2) of section 11 within the territorial jurisdiction of respective block;

(d) to carry out such other functions, as may be prescribed.

5. (1) There shall be constituted a Municipal Water Management Committee, which shall be the lowest public unit for managing water in urban areas in an integrated manner.

Municipal Water
Management
Committee

(2) The State Government shall, by notification in the Gazette, within three months of the constitution of District Ground Water Management Council, issue direction to the District Ground Water Management Council for constituting the Municipal Water Management Committee, which shall consist of-

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(a) the Chairperson - Nagar Pramukh/Nagar Palika Pramukh, as the case may be;

(b) the Member Secretary - Nagar Ayukt or Executive Officer, as the case may be;

(c) two Members as representative of Public, having field knowledge of water resources to be nominated by the District Magistrate;

(d) two Members of Resident Welfare Association/Social Group to be nominated by the District Magistrate;

(e) three Members as representative from concerned departments (including one from Ground Water Department) to be nominated by the District Magistrate.

(3) The terms and conditions of the service of the Members shall be such as may be prescribed.

(4) The functions of the Municipal Water Management Committee shall be,-

(a) to work in co-ordination with water related institutions within the respective municipality;

(b) to determine the sources of water supply (surface water and ground water) and integrate them;

(c) to prepare an overall Municipal Ground Water Security Plans provided under section 13;

(d) to register all the wells within the notified and non-notified areas other than those of existing commercial, industrial, infrastructural and bulk users as per the provisions of sub-section (2) of section 10 and sub-section (2) of section 11, within the territorial jurisdiction of respective municipality;

(e) to monitor the implementation of Municipal Ground Water Security Plan;

(f) to carry out such other functions, as may be prescribed.

District Ground
Water Management
Council

6. (1) There shall be constituted a District Ground Water Management Council, which shall be an overall unit for management of ground water resources at district level.

(2) The State Government shall, by notification in the Gazette, within three months of the constitution of State Ground Water Management and Regulatory Authority, issue direction to the State Ground Water Management and Regulatory Authority for constituting the District Ground Water Management Council, which shall consist of:-

(a) the Chairperson - District Magistrate;

(b) the Member Secretary - District Development Officer;

(c) one Member as subject Expert having longstanding working experience in the field of ground water management in the State, to be nominated by the District Magistrate;

(d) one Member from the public/Non-Government Organization/social sector having experience in the field of ground water to be nominated by the District Magistrate;

(e) other Members shall be the district level representatives (one each) from Ground Water Department, Uttar Pradesh Pollution Control Board, Agriculture Department, Minor Irrigation Department, Uttar Pradesh Jal Nigam, Local Body, Development Authority, Irrigation and Water Resources Department, Industries Department, Horticulture Department and Forest and Wild Life Department;

(f) one representative (as invitee) each from the respective Block Panchayat Ground Water Management Committee and Municipal Ground Water Management Committee.

(3) The terms and conditions of the service of the Members shall be such as may be prescribed.

(4) The functions of the District Ground Water Management Council shall be,-

(a) to consolidate Block Panchayat and Municipal Ground Water Security Plan into District level Ground Water Security Plan, based on macro-watershed approach and as per the guidelines as may be prescribed;

(b) implementation of District Ground Water Security Plan;

(c) to monitor the implementation of District Ground Water Security Plan;

(d) to conduct water awareness programmes;

(e) to register all existing commercial, industrial, infrastructural and bulk users in notified and non-notified areas and grant of authorization certificate/ No-objection certificate for ground water abstraction in non-notified areas and registration of drilling agencies;

(f) to carry out such other functions, as may be prescribed or assigned by the Uttar Pradesh State Ground Water Management and Regulatory Authority;

(g) to co-ordinate with Gram Panchayat Ground Water Sub-Committees, Block Panchayat Ground Water Management Committees and Municipal Water Management Committees as well as with the State Ground Water Management and Regulatory Authority.

7. (1) The State Government shall, by notification in the Gazette, establish, with effect from such date as may be specified in the notification, an State Authority to be known as the Uttar Pradesh State Ground Water Management and Regulatory Authority.

State Ground
Water
Management and
Regulatory
Authority

(2) The State Ground Water Management and Regulatory Authority shall consist of-

1	The Chief Secretary, Government of Uttar Pradesh	Chair-person
2	The Additional Chief Secretary/Principal Secretary, Minor Irrigation and Ground Water Department, Government of Uttar Pradesh	Member
3	The Additional Chief Secretary/Principal Secretary, Finance Department, Government of Uttar Pradesh	Member
4	The Engineer-in-Chief, Irrigation and Water Resources Department, Uttar Pradesh	Member
5	The Director, Agriculture Department, Uttar Pradesh	Member
6	The Director, Horticulture Department, Uttar Pradesh	Member
7	The Member Secretary, Uttar Pradesh Pollution Control Board	Member
8	The Chief Town and Country Planner, Awas evam Shahri Niyojan Vibhag, Uttar Pradesh	Member
9	The Director, Awas Bandhu, Uttar Pradesh	Member
10	The Director, Local Bodies, Uttar Pradesh	Member
11	The Managing Director, Uttar Pradesh Jal Nigam	Member
12	The Chief Engineer, Minor Irrigation Department, Uttar Pradesh	Member
13	The Director, Industries Department, Uttar Pradesh	Member
14	The Regional Director, Central Ground Water Board (NR)	Member
15	The Principal Chief Conservator of Forest, Forest Department, Uttar Pradesh	Member

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16.	Three Subject Experts (to be nominated by the State Government), having long standing working experience of ground water management in the State of Uttar Pradesh.	Member
17.	An eminent person from Public/Non-Government Organization/Social Sector working in the field of ground water	Member
18.	One representative (as invitee) each from the respective Block Panchayat Ground Water Management Committee, Municipal Ground Water Management Committee and District Ground Water Management Council	Member

(3) The Director, Ground Water Department, Uttar Pradesh shall be the Member Secretary of the State Ground Water Management and Regulatory Authority.

(4) The term of office and the manner of filling the vacancies and other conditions of service of the Chairperson and other members shall be such as may be prescribed.

(5) The Chairperson shall be the principal executive officer of the State Ground Water Management and Regulatory Authority and the office of the Director, Ground Water Department shall work as the secretariat of the State Ground Water Management and Regulatory Authority;

(6) The functions of the State Ground Water Management and Regulatory Authority shall be-

- to notify the areas for management and regulation of ground water resources as provided under section 9;
- to de-notify the areas for management and regulation of ground water resources as provided under section 12;
- to fix ground water abstraction limits as provided under section 15;
- to take ground water pollution control measures as provided under section 28.

(7) Staff of the State Ground Water Management and Regulatory Authority,-

(a) in order to enable the State Ground Water Management and Regulatory Authority to perform its functions properly or exercise the powers under this Act, the State Government may appoint such number of technical personnel and other staff as it may consider necessary including all of institutional support, facilities and the budget;

(b) the functions, terms and conditions of service of such employees shall be such as may be prescribed;

(c) the State Ground Water Management and Regulatory Authority shall function under the overall control and supervision of the State Government.

(8) Support for other Appropriate Bodies:-

Provisions shall also be made for the staff and office including all institutional support and working facilities, budgetary requirements for the Gram Panchayat Sub-Committee/Block Panchayat/Municipal Committee and the District Council for smooth and proper functioning.

CHAPTER - III

DUTIES AND RESPONSIBILITIES

8. (1) The Ground Water Department shall develop a mechanism to co-ordinate with the appropriate body such as Municipal Ground Water Management Committee in case of urban areas and Block Panchayat Ground Water Management Committee for rural areas through the District Ground Water Management Council.

(2) The department shall work as Technical Secretariat for the State Ground Water Management and Regulatory Authority.

(3) Identification of areas for the purpose of regulating ground water: The Ground Water Department in consultation with State Ground Water Management and Regulatory Authority shall identify and delineate the areas, such as over-exploited and critical blocks categorized as per latest Ground Water Resource Estimation carried out by the Ground Water Department and Central Ground Water Board and the stressed Municipal/Urban areas (where significant decline of ground water levels, i.e., more than 20cm/year recorded during the last five years), for taking up appropriate measures for overall management and regulation of ground water in such areas, which are to be designated as Notified Areas for the purpose of the regulation through notification.

(4) Ground Water Information/Data: All the available ground water information/data regarding Over-exploited/Critical blocks and Stressed Urban areas shall be provided to the District Ground Water Management Councils as well as other Appropriate Authorities by the Divisional Data Centres of respective Field Divisions of Ground Water Department. Such information shall also be made available on-line through the website of the Ground Water Department.

Duties of Ground Water Department

CHAPTER-IV

POWERS AND FUNCTIONS

9. (1) Where the State Ground Water Management and Regulatory Authority, after consultation with appropriate authorities (based on inputs from the Ground Water Department) is of the opinion that it is necessary or expedient in the public interest to manage and regulate ground water for various purposes in any form in any area and to enforce rain water harvesting/ground water recharge and to implement various appropriate water conservation/water saving/water efficient practices in over-exploited/critical blocks and stressed urban areas (as identified and delineated by the Ground Water Department) where ground water levels have depleted to critical or alarming levels, it shall advise the State Government in such manner as may be prescribed to declare by notification such areas as Notified Areas for the purposes of this Act with effect from such date as may be specified in the notification :

Powers to notify areas for management and regulation of ground water resources

Provided that-

(a) the date specified in the notification under this sub-section shall not be earlier than three months from the date of publication of the notification;

(b) every notification in Hindi as well as in English languages under this section shall, in addition to its publication in the Gazette, be published in not less than three daily regional newspapers having wide circulation in that region and also be served in such other manner as may be prescribed.

(2) The Procedure for Demarcation and issuance of notification of the areas referred in sub-section (1) shall be such as may be prescribed.

(3) The notification issued under sub-section(1) shall be reviewed periodically or the new Ground Water Assessment Report and according to the findings of the shall be in such manner as may be prescribed.

32

Registration of
Users in Notified
Areas

10. (1) Registration of existing commercial, industrial, infrastructural and bulk users of Ground Water: Every existing well for commercial, industrial, infrastructural and bulk user located in Notified Areas (both urban and rural areas) shall apply to the respective District Ground Water Management Council for grant of a certificate of registration. The procedure, time limit, forms, fee etc. and other provisions for the grant of registration certificate shall be such as may be prescribed:

Provided that-

(a) where any existing Commercial user or Bulk user is found extracting ground water without registration, he or she or a group of persons or an agency (as the case may be) shall be liable to be punished under Chapter-VIII;

(b) where a registered well becomes defunct, the fact shall immediately be brought to the notice of the respective District Ground Water Management Council by the user of ground water;

(c) where any such user of ground water, having certificate of registration wants to carry-out any modification or alteration in a registered well, he or she or a group of persons or an agency (as the case may be) shall obtain clearance for the same from the State Ground Water Management and Regulatory Authority in such manner as may be prescribed.

(2) Every existing and future users of ground water, other than those mentioned in sub-section (1), including domestic and agriculture users of ground water shall register online or directly to the respective Block Panchayat Ground Water Management Committee/Municipal Water Management Committee for ground water usages. The web-portal for online intimation shall be informed by the said committee.

Registration of
Existing
Commercial,
Industrial,
Infrastructural and
Bulk Users of
Ground Water in
Non-notified
Areas

11. (1) Every well (existing or to be sunk) for commercial, industrial, infrastructural and bulk use of ground water in non-notified areas shall apply to the respective District Ground Water Management Council for grant of a certificate of registration. The procedure, time limit, forms, fee etc. and other provisions for the grant of registration certificate shall be such as may be prescribed:

Provided that-

(a) if any Commercial, Industrial, Infrastructural or Bulk user of ground water is found extracting ground water without registration, he or she or a group of persons or an agency (as the case may be) shall be liable to be punished under Chapter-VIII;

(b) if a registered well becomes defunct, this fact shall immediately be brought to the notice of the respective District Ground Water Management Council by the user of ground water;

(c) if any such user of ground water, having certificate of registration wants to carry-out any modification or alteration in a registered well, he or she or a group of persons or an agency (as the case may be) shall have to obtain clearance for the same from the respective District Ground Water Management Council in such manner as may be prescribed.

(2) Every existing and future user of ground water, other than those mentioned in sub-section (1), including a domestic or an agriculture user of ground water shall register online or directly to the respective Block Panchayat Ground Water Management Committee/Municipal Water Management Committee for ground water usages. The web-portal for online intimation shall be informed by the said committee.

12. (1) No person or group of persons or institution or agency or establishment shall construct/sink any new well for Commercial, Industrial, Infrastructural and Bulk use including construction of borings/tube-wells under Government Schemes within the Notified areas, except Government schemes for drinking water supplies and tree plantations. If anyone contravenes the provisions of this sub-section, he or she will be liable for punishment under Chapter-VIII. Such ban shall continue till the area is notified by the State Government on advice of Uttar Pradesh State Ground Water Management and Regulatory Authority on the basis of new Ground Water Resource Estimation Report or significant improvement in declining trend of urban ground water levels after seeking approval from the State Government.

Ban on new well construction in Notified Areas

(2) Extraction, sale and supply of raw/unprocessed/untreated ground water in Notified Areas by a person or class of persons or institution or agencies or any other establishment for the purpose of commercial/bulk uses will not be allowed and such an act will be punishable under Chapter-VIII.

13. For ensuring and achieving sustainability of ground water resources in the Notified areas, Ground Water Security Plans shall be prepared for systematic implementation in such manner as may be prescribed.

Preparation and implementation of Ground Water Security Plans in Notified Areas

14. Any person or class of persons or institution or agency or establishment desiring to sink a well for the purpose of abstraction of ground water for commercial, industrial, infrastructural or bulk use in the non-notified area shall apply to the respective District Ground Water Management Council for No-Objection Certificate for this purpose. The procedure, time limit, forms, application, fee etc. and various provisions, terms and conditions for the No-objection certificate shall be such as may be prescribed:

Grant of Authorization for Ground Water abstraction in Non-notified Areas

Provided that the pre existing user of ground water shall apply for the issue of authorization certificate therefore under this section within a period of ninety days from the date of commencement of this Act :

Provided further that-

(a) the terms and conditions shall include but are not restricted to,-

- i-the maximum quantity of water that shall be allowed for extraction;
- ii-precautions to prevent any contamination of ground water by mandating existing pollution control standards and measures;
- iii-details of conservation measures, including rainwater harvesting, to be taken;
- iv-groundwater recharging measures as per the hydrogeological feasibility;
- v-recycling of a prescribed proportion of the extracted groundwater for the use;
- vi-treating wastewater to bring it to prescribed standards before it is discharged;
- vii-adopting and practising the most efficient water use practices and technology;

(b) the authorisation/No-objection granted for a specified purpose shall not be used for any purpose other than that for which it has been granted;

(c) the holder of authorization certificate/No-objection certificate shall be prohibited from selling, by whatever name or form, ground-water extracted under the authorisation to someone else for commercial use and/or gain;

(d) such new users after getting authorization/No-objection certificate for abstraction and use of ground water for desired purpose shall ensure that they shall have to obtain certificate of registration from the respective District Ground Water Management Council after the construction of the well is completed in such manner as may be prescribed;

(e) (i) District Ground Water Management Council may cancel the authorization/No-objection certificate in case of non-compliance of the terms and conditions of the authorization/No-objection certificate:

Provided that the District Ground Water Management Council concerned shall give the holder of authorization certificate/No-objection certificate an opportunity of being heard before cancelling such certificate;

(ii) Authorization certificate/ No-objection certificate issued under this section shall be in alienable. However, such certificate, granted to an individual, shall be inherited by his or her legal heirs and shall continue to be valid for the remaining period as long as the legal heirs continue the activities done by the deceased holder of such certificate. However, on transfer of the property for the benefit for which such certificate was granted, the authorization certificate/ No-objection certificate shall continue to be valid so long as the nature of the activity continues unaltered by the new owner;

(iii) The authorization certificate/ No-objection certificate shall be valid for such period as fixed in the certificate;

(iv) Where the validity of the authorization certificate/ No-objection certificate has expired, the holder of such certificate shall apply afresh for continuation thereof.

Fixing of limit for abstraction of Ground Water for Commercial, Industrial, Infrastructural or Bulk users of ground water

15. (1) The State Ground Water Management and Regulatory Authority in consultation with the Ground Water Department (depending upon the hydrogeological conditions and resource potential of the area concerned) shall fix the ground water abstraction limit for the existing Commercial, Industrial, Infrastructural or Bulk users of ground water while issuing registration for well in Notified as well as Non-notified areas and for all the new Commercial, Industrial, Infrastructural or Bulk users of ground water in Non-notified areas, while issuing registration or authorization certificate/ No-objection certificate for well, in such terms and conditions as may be prescribed.

(2) No person can withdraw ground water in contravention of the limit fixed under sub section (1).

Fee on Ground Water extraction/drawl

16. (1) No commercial, industrial, infrastructural or bulk user of ground water herein after in this section refer to as the said user, shall extract ground water in both the notified and non-notified areas without payment of fee to be charged annually on the basis of quantity of ground water drawl. The fee shall be deposited in such manner as may be prescribed.

(2) The fee referred to in sub section (1) shall be in addition to water cess charged under the Water (Prevention and Control of Pollution) Cess Act, 1977.

(3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix meters of such standards and at such places as may be prescribed and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. An annual ground water audit shall be conducted to check the actual extracted water against quantity of ground water allowed/authorized for extraction.

17. (1) No person including firm, agency or company shall perform or engage in drilling the ground for extraction of ground water without registration with District Ground Water Management Council concerned.

Registration of
drilling agencies

(2) Every person, firm, agency or company already engaged in drilling of ground for extraction of ground water shall apply for the registration with the District Ground Water Management Council within such period as may be required by the said Council.

18. The power of every Appropriate Authority for any ground water user and drilling agencies in notified and non-notified areas shall be such as may be prescribed.

Powers of the
Authority in
Notified and Non-
notified areas for
any user of Ground
Water

19. Every order or direction issued under section 14 shall be served in such manner as may be prescribed.

Service of
orders, etc.

20. No person shall be entitled to claim any damages or compensation from the State Government or any appropriate authority for any loss sustained by him by virtue of any action taken under this Act.

Bar to claim
compensation

21. The State Ground Water Management and Regulatory Authority may, by general or special order in writing, direct that all or any of the powers or duties which may be exercised or discharged by it shall, in such circumstances and under such conditions, if any, as may be specified in its order be exercised or discharged also by any person, appropriate body, specified in this behalf in the order issued after approval of State Government.

Delegation of
powers and
duties

22. All employees of the State Ground Water Management and Regulatory Authority shall when acting or purporting to act in pursuance of the provisions of this Act or the rules made there under be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

Employees
of the Authority to
be Public Servants

23. No prosecution, suit or other legal proceeding shall be instituted against the State Government, any Appropriate Authority, any other officer of the Government or any member or other employees of any Appropriate Authority for anything done or intended to be done in good faith under this Act, or the rules made there under.

Protection against
action taken in
good faith

CHAPTER-V

PREVENTION OF GROUND WATER POLLUTION

24. (1) The Ground Water Department shall identify and demarcate (vertically and laterally), in consultation with the State Ground Water Management and Regulatory Authority, District Ground Water Management Councils and the expert bodies such as Central Ground Water Board, Uttar Pradesh Jal Nigam and Uttar Pradesh Pollution Control Board such areas which are found affected with ground water quality and pollution hazards for the purpose of prevention and control of ground water pollution in such areas and also to find safe quality zones for potable water supplies.

Demarcation and
protection of
Ground Water
quality sensitive
zones

(2) Such areas, as are demarcated in sub-section (1), shall be declared as Ground Water Quality Sensitive Zones by notification by the State Government in Ground Water Department every two years for the purpose of prevention and protection of ground water pollution.

25. The Gram Panchayat Ground Water Sub-Committees, Block Panchayat Ground Water Management Committees and Municipal Ground Water Management Committees shall be responsible for collecting information related to ground water pollution including sources of pollution. Such information shall be compiled and consolidated at the level of respective District Ground Water Management Councils for onward submission to State Ground Water Management and Regulatory Authority for appropriate action.

Collection of
information related
to Ground Water
pollution/
contamination

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26. (1) The State Ground Water Management and Regulatory Authority shall ensure that no commercial, industrial, infrastructural and bulk user pollute ground water. It shall ensure through respective District Ground Water Management Council to make installation of treatment plant mandatory wherever necessary in such manner as may be prescribed.

(2) Where such user of ground water referred to in sub-section-(1) fails to set up treatment plant within the prescribed period, the State Ground Water Management and Regulatory Authority shall have the right to get the necessary treatment plant constructed at such user's cost and proceed against such user under the provisions of sub-section (2) of section 39.

27. (1) No commercial, industrial, infrastructural and bulk user by operation or process or any treatment and disposal system shall,-

(a) discharge or dispose waste water, sewage, trade and domestic effluent or contaminants into the well, or ;

(b) dump waste on the land which may lead to leaching or percolation of contaminants, toxins into the aquifer.

(2) Any user of ground water who contravenes the provision of sub-section (1) shall be liable to be punished under sub-section (2) of section 39.

28. (1) In the process of Artificial Recharge to Ground Water from rain water (except from rooftop) falling on open land, ground, roads (paved/unpaved), agricultural farms shall not be allowed for direct recharging into the aquifers through recharge well, bore well, recharge shaft, injection well etc.

(2) Any person who contravenes the provision of sub-section (1) shall be liable to be punished under sub-section (2) of section 39.

29. (1) The Appropriate Authorities shall ensure that no commercial, industrial, infrastructural and bulk user pollute ponds, rivers, wells, etc. by disposing or discharging of dirty water or any other polluting matter.

(2) Any person who contravenes the provision of sub-section-(1) shall be liable to be punished under sub-section (2) of section 39.

(3) The Appropriate Authorities shall take all measures to ensure that any waste from domestic household does not pollute ponds, rivers, wells, etc.

CHAPTER - VI

SELF REGULATION, RAIN WATER HARVESTING, GROUND WATER RECHARGE, RECYCLING AND REUSE, PREVENTION OF WATER LOGGING

30. (1) The farmers of Notified Areas (Rural) shall be encouraged by the respective Gram Panchayat Ground Water Sub-Committees, Block Panchayat Ground Water Management Committees for adopting the process of self regulation.

(2) **Process for adopting self regulation:** The process of self regulation shall be adopted in the following manner in order to protect, conserve and regulate ground water resources in the stressed areas,-

(a) the farmers shall ensure that by applying desired quantity of irrigation water/number of watering to the crops as per the requirement of watering scientifically recommended for different crops that the wastage of ground water and over irrigation is avoided;

(b) the farmers of Notified Areas (Rural) shall be encouraged to adopt various water conservation/water saving practices including farm bunding, farm ponds, use of seeds of low water crops and use of drip and sprinkler irrigation system.

(c) every user of ground water in both rural and urban areas shall be encouraged to extract and use ground water in an economical and efficient way, avoid waste of water, use give priority to recycled water, adopting of rain water harvesting and recharging methods.

31. (1) The Appropriate Authorities shall encourage rainwater harvesting and catchment conservation as per geological conditions which should be integral part of Water Security Plans. The Appropriate Authorities shall sensitize different users of ground water about the suitable technologies of rainwater harvesting systems in stressed urban and rural areas. Users of ground water may obtain suitable technical drawing and design of Rain Water Harvesting System from the Appropriate Authorities. They shall undertake all possible steps in integrated natural resources conservation, use and regulation for the augmentation of groundwater resources within its jurisdiction, through integration and convergence of all natural resources relating to developmental schemes and projects.

Rain water harvesting, Ground Water recharge and catchment conservation

(2) Notwithstanding anything to the contrary contained in any other law of the State for the time being in force, the Municipal Water Management Committee shall impose stipulated conditions under existing building by-laws for providing rooftop rainwater harvesting structures, duly issued by the State Government by notification. Such stipulations shall be binding on concerned Government agencies sanctioning or approving building plans. The provision of Combined Recharge System for group housing/colonies shall also be made mandatory under building by-laws.

(3) Catchment conservation shall include appropriate groundwater conservation and recharge structures depending on the nature of the terrain/soil condition/geology of the area.

32. The Appropriate Authorities shall within their areas encourage recycling and, in particular, foster re-use of water for non-potable urban, industrial, and agricultural use, as well as augmentation of potable water supplies through indirect reuse :

Recycling and re-use of Ground Water

Provided that;

commercial, industrial, infrastructural and bulk user withdrawing ground water above a determined threshold limit shall be mandated to recycle water for purposes as may be suitable. Appropriate Authorities shall design monitoring and incentive mechanisms to enforce such mandates.

33. (1) The Appropriate Authorities shall within their areas discourages and prevents such activities that are likely to lead to potential water logging of land. Such bodies shall undertake all possible regulatory measures, for the protection of land against water logging.

Prevention and mitigation of water logging

(2) In canal commands, the Irrigation Department shall take appropriate measures and make provisions, to effectively improve sub-surface water logged conditions.

(3) The Gram Panchayat Ground Water Sub-Committee, Block Panchayat Ground Water Management Committee or Municipal Water Management Committee, may impose such stipulated conditions, as may be prescribed, for regulating such activities in waterlogged areas that may lead to worsening of the water logging condition. The Block Panchayat Ground Water Management Committee/Municipal Water Management Committee, in consultation with the District Ground Water Management Councils and concerned departments, shall take steps to mitigate water logging through proper interventions.

(4) Water logging mitigation measures shall be adopted by using appropriate processes and technologies, in due consultation with expert bodies/ concerned departments.

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34. The Appropriate Authorities shall work for revival and rejuvenation of rivers, ponds, wells, etc. in every village. Appropriate Authorities shall develop and execute efficient plans to conserve such rivers, ponds, wells, etc.

CHAPTER-VII IMPACT ASSESSMENT AND TRANSPARENCY

35. (1) It shall be the duty of the Appropriate Authorities to undertake impact assessment of both social and environment aspects of such activities to be implemented in the area of their jurisdiction in accordance to the provisions of this Act.

(2) The process of impact assessment shall include short-term and cumulative impact assessment, may be in the following fields and specifically:-

- (a) Impact on right to water for life;
- (b) Impact on drinking water sources;
- (c) Impact on quality and quantity of groundwater;
- (d) Impact on agricultural production;
- (e) Impact on the ecosystem including rivers and water bodies;
- (f) Impact on land use.

36. (1) It shall be the duty of the Appropriate Authorities in the area of their jurisdiction to create an effective and citizen-friendly transparency.

(2) The minimum content, periodicity, and other details of the information to be put out proactively.

(3) All requests for information within a district shall be fulfilled within reasonable period.

37. (1) The Appropriate Authorities with respect to the area of their jurisdiction shall proactively disclose information;

(2) It shall be the duty of the appropriate body to disseminate the records in such a manner that any person can understand the information easily. This obligation shall also include the dissemination of information in a consolidated and summarized form.

38. Information on the Impact Assessment of such activities taken up under this Act in section 35 shall be placed on internet for access by public.

CHAPTER-VIII OFFENCES AND PENALTIES

39. (1) If any commercial, industrial, infrastructural and bulk user of groundwater or any drilling agency,-

(a) contravenes or fails to comply with any of the provisions of this Act or any rule made there under except provisions described under chapter-V; or

(b) obstructs the Appropriate Authorities or any other person authorized by the State Ground Water Management and Regulatory Authority to exercise any of the powers under this Act, shall be punishable with fine which shall not be less than two lakh rupees which may extend up to five lakh rupees or imprisonment which shall not be less than six month and which may extend to one year or with both, in case of first offence.

(c) repeats the offence after conviction thereof under sub-clause (b), such user shall be deemed to be guilty of second offence and shall be punished with fine which shall be double the amount of fine awarded to him or her, in addition to imprisonment awarded to him or her under the said sub-clause. Besides, the authorisation/no-objection certificate granted to him under this Act shall be cancelled with immediate effect.

38
Revival and
Rejuvenation of
rivers, ponds,
wells, etc

Impact
Assessment

Transparency
Systems

Duties of
proactive
disclosure

Information to be
kept in Public
Domain

Offences and
penalties

(2) Any commercial, industrial, infrastructural and bulk user of ground water who contravenes any of the provisions provided under sub-section (2) of section 26, section 27, section 28 and section 29, shall be liable for punishment, -

(a) with imprisonment for a term which shall not be less than two years but which may extend to three years with fine which shall not be less than five lakh rupees but which may extend to ten lakh rupees, in case of first offence;

(b) with imprisonment for a term which shall not be less than five years but which may extend to seven years with fine which shall not be less than ten lakh rupees but which may extend to twenty lakh rupees, if the offence is committed by a person who has previously been convicted for the offence referred to in clause (a).

(3) Any supplier of water (other than Government drinking water supply schemes) who supplies or causes to be supplied groundwater which fails to meet the quality standard prescribed under any law for the time being in force shall be punished with fine which shall not be less than two lakh rupees and which may extend to five lakh rupees.

(4) Whoever being an owner of a building liable for installation of a system for harvesting rainwater to recharge groundwater as per the sanctioned drawing, design and guidelines issued by any of the Development Authority or any other authority having power to sanction drawing, fails to do so, shall be punished in such manner and with such punishment as may be prescribed.

40. (1) Whenever an offence under this Act has been committed by a company, every person who at the time of the commission of offence was in charge of, or was responsible to the company for the conduct of the business of the company, shall be deemed to be guilty of the offence;

Offences
by Companies

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence;

EXPLANATION : For the purpose of this section-

(1) "Company" means anybody corporate and includes a firm or other association or individuals; and

(2) "Director", in relation to a firm, means a partner in the firm.

41. (1) An offence punishable under sub clause (i) of clause (b) of sub-section (1) of section 39 may be compounded on the application of the accused before or after the institution of the prosecution by such officers as may be notified by the State Government after imposing fifty per cent of minimum fine prescribed for the offence as compounding fee along with the minimum prescribed fine :

Compounding of
offences

Provided that the remedy for compounding shall be available for the first offence only.

(2) Every officer referred to in sub-section (1) shall exercise the power to compound an offence subject to the direction, control and supervision of the State Government.

(3) Every application for the compounding of an offence shall be made in such form and in such manner as may be prescribed.

(4) Where any offence is compounded before the institution of any prosecution, no prosecution shall be instituted in relation to such offence, against the offender in relation to whom the offence is so compounded.

(5) Where the composition of any offence is made after the institution of any prosecution, such composition shall be brought by the officer referred to in sub-section (1) in writing to the notice of the court in which prosecution is pending and on such notice of the composition of the offence being given, the person against whom the offence is so compounded shall be discharged.

Cognizance of offences

42. (1) Offences under this Act shall be cognizable and triable by a judicial magistrate of first class.

(2) The magistrate may take cognizance of the offence on a complaint filed by the District Ground Water Management Council or by any aggrieved person :

Provided that-

before initiating the prosecution, the aggrieved person shall give one-month's notice to the District Ground Water Management Council intimating her or his intention to initiate prosecution.

CHAPTER -IX GRIEVANCE REDRESSAL

Ground Water
Grievance
Redressal Officer

43. (1) The District Magistrate of each district of Uttar Pradesh shall act as District Ground Water Grievance Redressal Officer.

(2) Any person may submit his or her grievance on issues related to management, conservation, abstraction and pollution of ground water to the District Ground Water Grievance Redressal Officer.

(3) Any person aggrieved by the decision of the District Ground Water Grievance Redressal Officer may submit his or her grievance to State Ground Water Management and Regulation Authority.

Jurisdiction and
powers of Ground
Water Grievance
Redressal Officer

44. (1) The District Ground Water Grievance Redressal Officer shall have jurisdiction over all grievance mentioned in sub-section (2) of section 43, within his territorial jurisdiction.

(2) The grievances shall be submitted to District Groundwater Grievance Redressal Officer in such manner as may be prescribed.

(3) The District Groundwater Grievance Redressal Officer shall take appropriate action through respective Gram Panchayat Ground Water Sub Committee/ Block Panchayat Ground Water Management Committee/ Municipal Water Management Committee or District Ground Water Management Council, as the case may be, after submission of grievance at any subsequent time, not exceeding thirty days.

CHAPTER -X MISCELLANEOUS

Power of the
appropriate
authorities to call
for information

45. The State Ground Water Management and Regulatory Authority and the District Ground Water Management Councils shall have the power to call for any information from any department of the State Government or any other person, which is required by it in the exercise of its powers and the performance of its duties and functions under this Act or the rules, regulations and bye-laws made there under, and such department or person shall be bound to furnish such information.

Powers of the
appropriate
authorities to
remove wells dug
in contravention of
the Act

46. (1) The District Ground Water Management Council, subject to the provision of this Act, may require any Commercial, Industrial, Infrastructural or Bulk user of ground water and any existing agency, who has sunk or is sinking a well or who has extracted or is extracting water in contravention of any of the provisions of this Act, by notice in writing to stop such extraction within the time specified in the notice, being not less than fifteen days, and require the owner or the person in possession of the well to close or seal off the well at his expense and in such manner as it may specify in such

order;

(2) If the person on whom a notice under sub-section (1) has been served does not stop such extraction or stop such extraction but does not close or seal off the well to the satisfaction of the appropriate authority within the time specified in the notice, the council (concerned) may enter the land and close or seal off the well.

(3) The cost incurred by the council (concerned) under sub-section (2) shall be recoverable as an arrear of land revenue from the person on whom a notice under sub-section (1) has been served.

47. (1) Pre-existing rights of a user of ground water will continue to be valid for a period of one year from the date of commencement of this Act, after which the rights and entitlements shall be in accordance with the provisions of this Act. Pre-existing rights

(2) The user of ground water shall not be entitled for any compensation for any legal or other rights that become extinguished under this Act.

48. The State Government shall create a fund to be known as Ground Water Fund and all the receipts on account of penalties, registration fees, fee on ground water extraction etc. shall be credited to this fund. The fund shall be operated by the Director, Ground Water Department. The fund shall be utilized for ground water management activities in the State such as conservation of ground water, both through demand side and supply side management for encouraging demand side interventions and for increasing efficiency of ground water usage by effective monitoring devices/mechanisms, decided by the State Government and Ground Water Department. Ground Water Fund

49. The State Government may, by notification, make rules to carry out the provisions of this Act. Power of the State Government to make Rules

50. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, published in the Gazette, make such provisions not inconsistent with the provisions of this Act, as may appear to be necessary or expedient for removing the difficulty: Power to remove difficulties

Provided that, no order shall be made under this section after the expiry of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before both houses of the state Legislature.

51. In the interest of overall development of the State, the State Government on recommendation of the State Ground Water Management and Regulatory Authority may exempt any user or class of users or case from any provision of this Act. Powers of the State Government to exempt any user/cases

52. Notwithstanding anything contained in any other law of the State of Uttar Pradesh for the time being in force, the provisions of this Act shall prevail. Effect of this Act on other Laws

STATEMENT OF OBJECTS AND REASONS

Ground Water is the single most important source of water for domestic, agricultural and industrial uses. It is the backbone of drinking water, food and livelihood in rural and urban areas. It has been brought to the notice of State Government that uncontrolled and rapid extraction of ground water has resulted in alarming situation of declining ground water levels and depletion of ground water reservoirs in several areas of the state. In order to deal with the situation of serious groundwater crisis and groundwater contamination in the state, it has been decided to make a law to provide for protecting, conserving, controlling and regulating ground water to ensure its sustainable management, both quantitatively and qualitatively, especially in stressed rural and urban areas.

This Uttar Pradesh Ground Water (Management and Regulation) Bill, 2019 is introduced accordingly.

By order,
J.P. SINGH-II,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 192 राजपत्र-(हिन्दी)-2019-(571)-699 प्रतियां-(कम्प्यूटर/टी/आफसेट)।

पी०एस०यू०पी०-ए०पी० 69 सा० विधायी-2019-(572)-300 प्रतियां-(कम्प्यूटर/टी/आफसेट)।

उत्तर प्रदेश शासन,
नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-3
संख्या-331/76-3-2021-44एनजी/2020
लखनऊ: दिनांक : 02 मार्च, 2021

-: अधिसूचना :-

उत्तर प्रदेश भू-गर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 51 के अधीन शक्तियों का प्रयोग करके और राज्य भू-गर्भ जल प्रबन्धन और विनियामक प्राधिकरण की संस्तुति पर, राज्यपाल उत्तर प्रदेश के नये पैकेज वाले जल उद्योगों को छोड़कर सूक्ष्म, लघु एवं मध्यम उद्यमों (एम0एस0एम0ई0) की श्रेणी में आने वाले नये उद्योगों को पूर्वोक्त अधिनियम की धारा 12 के प्रवर्तन से छूट प्रदान करती हैं।

आज्ञा से,


(अनुराग श्रीवास्तव)
प्रमुख सचिव।

Uttar Pradesh Shasan
Namami Gange Tatha Gramin Jalapurti Anubhag-3

In pursuance of the provision of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of following English translation of notification no:331/76-3-2021-44NG/2020-Lucknow dated 02 March, 2021.

Notification

No:331/76-3-2021-44NG/2020
Lucknow: Dated: 02 March, 2021

In exercise of the powers under section 51 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no.13 of 2019) and on the recommendation of the State Ground Water Management and Regulatory Authority, the Governor is pleased to exempt the new industries in the Uttar Pradesh, falling in the category of Micro, Small and Medium Enterprises (MSME) except the new packaged water industries from the operation of section 12 of the aforesaid Act.

By order,


(ANURAG SRIVASTAVA),
Pramukh Sachiv

UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UP-29-0184208

NAME OF ENTERPRISE

BAL BHARATI PUBLIC SCHOOL- BRIJ VIHAR

TYPE OF ENTERPRISE *

S.No.	Classification Year	Enterprise Type	Classification Date
1	2025-26	Small	08/07/2025

MAJOR ACTIVITY

SOCIAL CATEGORY OF ENTREPRENEUR

NAME OF UNIT(S)

OFFICAL ADDRESS OF ENTERPRISE

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

DATE OF UDYAM REGISTRATION

SERVICES

GENERAL

S.No.	Name of Unit(s)
1	Bal Bharati Public School- Brij Vihar

Flat/Door/Block No.	Near Post Office	Name of Premises/ Building	Bal Bharati Public School- Brij Vihar
	Chander Nagar, Surya Nagar	Block	A
Road/Street/Lane	Brij Vihar Road	City	Ghaziabad
State	UTTAR PRADESH	District	GHAZIABAD , Pin 201011
Mobile	9891325173	Email:	bbpsbv@balbharati.org

07/04/1986

10/06/1988

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	85 - Education	8521 - General secondary education	85212 - General school education in the second stage of the secondary level (Senior/ Higher secondary) giving, in principle, access to higher education	Services

08/07/2025

07/2025, 13:00

Print : Udyam Registration Certificate

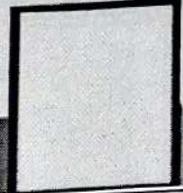
* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 09/07/2025

For any assistance, you may contact:

1. District Industries Centre: GHAZIABAD (UTTAR PRADESH)
2. MSME-DFO: DELHI (DELHI)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.v.in



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कार्यालय जिलाधिकारी, गाजियाबाद।

पत्रांक:- 677 / भू0ज0वि0 / एक्ट(एन0ओ0सी0) / 2025-26

दिनांक 20/9/25

BAL BHARTI PUBLIC SCHOOL**BRU VIHAR,****GHAZIABAD- 201011**-:नोटिस:-

उत्तर प्रदेश शासन की अधिसूचना संख्या-1468/79-वि-1-19-1(क)-14-19 लखनऊ 07.08.2019 के द्वारा उ0प्र0 भूगर्भ जल (प्रबंधन एवं विनियमन) विधेयक-2019 प्रख्यापित होने के पश्चात भूगर्भ जल का दोहन जिला भूगर्भ जल प्रबंधन परिषद से अनापत्ति प्रमाण पत्र (NOC) प्राप्त करने के उपरान्त किया जाना, लागू किया गया है।

उत्तर प्रदेश भूगर्भ जल (प्रबंधन एवं विनियमन) विधेयक-2019 की धारा 12(1) एवं (2) के अन्तर्गत यदि कोई वाणिज्यिक, औद्योगिक, अवसंरचनात्मक और सामूहिक भूगर्भ जल उपयोक्ता रजिस्ट्रीकरण/अनापत्ति प्रमाण पत्र के बिना भूगर्भ जल निकालते (दोहन) पाया जाता है, तो यथा स्थिति वह समूह या कोई अभिकरण अध्याय-8 के अधीन दण्डित किये जाने के भागी होंगे।

मा0 एन0जी0टी0 में विषयांकित वाद/मूल आवेदन-280/2025 में योजित ई0ए0 सं0-48/2025 में की गई शिकायत के कम में आपके संस्थान का निरीक्षण दिनांक 20.06.2025 में किया गया। निरीक्षण के समय आपके संस्थान/परिसर में 02 अवैध बोरवेल चालू पाये गये जिस हेतु आपको जिला भूगर्भ जल प्रबंधन परिषद के द्वारा संबन्धित अभिलेखों/अनुमति हेतु नोटिस प्रेषित किया गया था, जिसके अनुपालन में आप द्वारा दिनांक- 08.07.2025 को अनापत्ति प्रमाण पत्र प्राप्त करने हेतु आवेदन किया गया, परन्तु आवेदन में पायी गई कमियों के कारण आवेदनों को निरस्त करते हुए बिना अनापत्ति प्रमाण पत्र प्राप्त किये भूजल दोहन किये जाने की स्थिति में उत्तर प्रदेश भूगर्भ जल (प्रबंधन एवं विनियमन) विधेयक-2019 के अध्याय-08 की धारा 39(1-ख) में निहित अधिकारों का प्रयोग करते हुए आप पर चार लाख रुपये (₹ 4,00,000/-) जुर्माने की धनराशि अधिरोपित की जाती है।

अतः आपको निर्देशित किया जाता है कि यह धनराशि "भूगर्भ जल निधि" के लोक लेखा शीर्ष 8235002000400 में 30 दिन के अन्दर जमा करते हुए, साक्ष्य सहित अद्योहस्ताक्षरी को सूचित करें। अन्यथा नियमानुसार अग्रिम कार्यवाही की जायेगी।

(रविंद्र कुमार मॉदड़)

जिलाधिकारी/अध्यक्ष,

जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

पत्रांक:- / भू0ज0वि0 / एक्ट(एन0ओ0सी0)-2025-26 गौतमबुद्धनगर, / तददिनांक

प्रतिलिपि:- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्य हेतु प्रेषित-

1. निदेशक, भूगर्भ जल विभाग, उ0प्र0 लखनऊ।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
3. नोडल अधिकारी, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
4. टॉस्क फॉर्स समिति के समस्त सदस्य।

जिलाधिकारी/अध्यक्ष,

जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

अधिसूचना
अधिसूचना
भूगर्भ जल विभाग, खण्ड-गौतमबुद्धनगर,
ए0ई0- अंसल गोल्फ लिंक-2
गौतमबुद्धनगर।

पत्रांक- 613 / भूज0वि0/एक्ट (एन0ओ0सी0)-2025-26 गौतमबुद्धनगर,

दिनांक 21/9/25

BAL BHARTI PUBLIC SCHOOL,

BBIJ VIHAR,

P.O. CHANDER NAGAR,

GHAZIABAD - 201011

-नोटिस-

उत्तर प्रदेश शासन की अधिसूचना संख्या-1468/79-वि-1-19-1(क) -14-19 लखनऊ 07 अगस्त, 2019 के द्वारा उ0प्र0 भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 प्रख्यापित होने के पश्चात भूगर्भ जल का दोहन जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद से अनापत्ति प्रमाण पत्र प्राप्त करने के उपरान्त किया जाना, लागू किया गया है।

उत्तर प्रदेश भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 की धारा 12(1) एवं (2) के अन्तर्गत यदि कोई वाणिज्यिक, औद्योगिक, अवसंरचनात्मक और सामूहिक भूजल उपभोक्ता रजिस्ट्रीकरण/अनापत्ति प्रमाण पत्र प्राप्त किये बिना भूगर्भ जल का दोहन करते पाया जाता है तो यथा स्थिति वह व्यक्ति, समूह या कोई अतिक्रमण अध्याय-8 के अधीन दण्डित किये जाने के भागी होंगे। इस क्रम में आपको अवगत कराना है कि आप द्वारा निवेश मित्र पोर्टल पर भूगर्भ जल विभाग से कूप पंजीकरण/अनापत्ति प्रमाण पत्र निर्गत किये जाने हेतु पूर्व में आवेदन किया गया था, परन्तु आवेदन में त्रुटि/कमियाँ होने के कारण जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद की बैठक में जिलाधिकारी महोदय/अध्यक्ष, द्वारा उन्हें अस्वीकृत करने का निर्णय किया गया है।

अतः आपको जिलाधिकारी महोदय द्वारा बैठक में प्राप्त निर्देशानुसार, यह निर्देशित किया जाता है कि 15 दिवस के अन्दर आप भूगर्भ जल विभाग से कूप पंजीकरण/अनापत्ति प्रमाण पत्र निर्गमन हेतु निवेश मित्र पोर्टल पर पुनः आवेदन करें। अन्यथा की स्थिति में आपके ऊपर उ0प्र0 भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 के अध्याय-08 की धारा- 39(1-ख) में निहित अधिकारों का प्रयोग करते हुए कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

नोडल अधिकारी

0/c जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

पत्रांक- / भूज0वि0/एक्ट(एन0ओ0सी0)-2025-26 गौतमबुद्धनगर/तददिनांक

प्रतिलिपि:- मिम्ललिखित को सादर सूचनार्थ प्रेषित-

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।

नोडल अधिकारी

0/c जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

VAKALATNAMA
95
BEFORE THE NATIONAL GREEN TRIBUNAL

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PRINCIPAL BENCH AT DELHI

EA NO. 48/2025

IN

OA NO. 280/2025

IN THE MATTER OF:

MOKSHI BHARDWAJ

Appellant(s)

VERSUS

UNION OF INDIA & Ors.

Respondent(s)

KNOW ALL to whom these present shall come that I the undersigned **Srishti Jaiswal, aged about 33 years D/O Shri Mukun Jaiswal working as Nodal Officer, District Ground Water Management Council, Ghaziabad having Office at Vikas Bhawan, Room no. 329, Second floor, 6-A, Rajnagar, Ghaziabad-201002.** The above named do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him: -

To act, appear and plead in the above-noted case in this Tribunal in which the same may be tried or heard subject to payment of fees by State of U.P. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other applications/petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money AND cheques towards compensation, grant receipts thereof and to do all other lawful acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. And I/We the undersigned do hereby agree to ratify and confirm all lawful acts done by the Advocate or his substitute authorized by Tribunal in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I/we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid in terms of M/o Law & Justice OMs/Orders/guidelines, to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Tribunal. I/We hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same unless it is erroneously settled and if the case prolongs for more than 3 years the fee shall be regulated in accordance with the guidelines of M/o Law & Justice issued from time to time.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 29.th day of Sep. 2025.

Accepted subject to the terms of fees prescribed by M/o Law & Justice for cases in NGT.

CLIENT

Gigi. C. George
Central Government Standing Counsel
NGT (PB) New Delhi
Chamber No. 336, Lawyers Block, Saket District Court
Mobile No. 9810625315
E-Mail: gigicgeorge.adv42@yahoo.in


नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद
गाजियाबाद